

23/5

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 41 OF 2023
(OLD M.A. NO. 16 OF 2023)
IN
O.A. NO. 94 OF 2021

IN THE MATTER OF:

HAIDER ALI

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENTS

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PLACE:- New Delhi

Through:-

DATE:-23.05.2024

Priyata Chakraborty

PRIYATA CHAKRABORTY,
Advocate for Cricket Association of Bengal,
16/12, Semal Road, Shipra Suncity,
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Email-priyatachakraborty1992@gmail.com
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MEMO OF PARTIES

HAIDER ALI

PRESIDENT

AAM YUVA JAN KALYAN SANSTHA, ALWAR

R/O 35, SAIN ENSLAM SCHOOL,

BACKSIDE, MUNGDA, ALWAR,

RAJASTHAN-301001

...APPLICANT

VERSUS

1. SH. PANKAJ KUMAR
SECRETARY,
MINISTRY OF WATER RESOURCES
627, SHRAM SHAKTI BHAWAN,
RAFI MARG, NEW DELHI-110001
2. SH. SHARATH SRIDHARAN
CHAIRMAN,
BOARD OF CONTROLS FOR CRICKET IN INDIA
4TH FLOOR, CRICKET CENTRE,
WANKHEDE STADIUM
D ROAD, CHURCHGATE
MUMBAI-400020
INDIA

3. SHRI NARESH KUMAR
CHIEF SECRETARY,
GOVERNMENT OF NCT OF DELHI
SECRETARIAT, IP ESTATE,
NEW DELHI-110002
 4. SH. MANU KUMAR SRIVASTAVA
CHIEF SECRETARY,
GOVERNMENT OF MAHARASHTRA
CS OFFICE, MAIN BUILDING,
MANTRALAYA, 6TH FLOOR,
MADAME CAMA ROAD,
MUMBAI, MAHARASHTRA
 5. SHRI RAJ KUMAR
CHIEF SECRETARY,
GOVERNMENT OF GUJARAT,
SACHIVALAYA,
GANDHI NAGAR,
GUJARAT
 6. PRASHANT GARGAVA
MEMBER SECRETARY,
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032
 7. SHRI NITESH KUMAR MISHRA
JOINT SECRETARY,
MINISTRY OF YOUTH AFFAIRS AND SPORTS,
413, C WING, SHASTRI BHAWAN,
NEW DELHI.
- ...RESPONDENTS/CONTEMNORS
- 8) ACA Stadium
C/o Barsapara Assam Cricket Association,
Through Pritam Mahanta, Chief Executive Officer,
E-mail: assamca@rediffmail.com

- 9) Saurashtra Cricket Association Stadium,
C/o Saurashtra Cricket Association ,
Through Himanshu P Shah, Hon. Secretary,
E-mail: saucricket@gmail.com
- 10) Shaheed Veer Narayan Singh International Stadium
C/o Chhattisgarh State Cricket Sangh, maintenance of the
stadium is under PWD
Through Dinesh Ready Sub Engineer,
E-mail: dkroy16.71@gmail.com
- 11) Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium,
C/o Andhra Cricket Association,
Through K K Srinivas Prasad, Project Management Consultant,
E-mail: srinivas1029@gmail.com
- 12) Eden Gardens,
C/o the Cricket Association of Bengal,
Through Naresh Ojha, Honorary Secretary,
E-mail: cab@bengacricket.com
ojhal@me.com
- 13) VCA Stadium, Civil Lines,
C/o Vidarbha Cricket Association,
Through Paresh Douthkhani, General Manager,
E-mail: admin@vca.co.in
- 14) Arun Jaitley Stadium
C/o Delhi and District Cricket Association,
Through Ajay Kumar Chaurasia, Chief Engineer (Civil)
Email: akc1967@gmail.com
- 15) MCA Cricket Stadium, Gahunje,
C/o. Maharashtra Cricket Association
Through Shri Manohar R. Bhaysar, Store and Purchase Manager
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- 16) Sawai Mansingh Stadium
C/o Rajasthan Cricket Association
Through Bhawanishankar Samota, Secretary, RCA
Email: rca@cricketrajasthan.in
- 17) Holkar Stadium
C/o Madhya Pradesh Cricket Association
Through Rohit D Pandit, CAO, MPCA,
Email: cricket.operations@mpcaonline.com
- 18) Dr. DY Patil Stadium,
C/o. Dr. D.Y. Patil Stadium
Through Shri SanjivDongre, Professor of Architecture,
Email: sanjiv.dongre@dypatil.edu;
- 19) Brabourne Stadium Cricket,
C/o. Club of India (Brabourn Stadium)

Through Shri Dushyant Patel Estate Manager,
Email: estate@cciclub.in

- 20) Wankhede Stadium
C/o. Mumbai Cricket Association, Wankhede Stadium
Through Shri Jaykrishna Pete Maintenance in -charge
Email: jalkrishnapatie@yahoo.in
- 21) Green Park Stadium
C/o. Department of Sports Uttar Pradesh (UPCA)
Through Smt. Mudrika Pathak Dy. Director
Email: dydirectorsports@gmail.com
- 22) Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium
C/o Not Provided,
Through Pradeep Singh Liaising Officer,
Email: Not given
- 23) M A Chidambaram Stadium
C/o the Tamil Nadu Cricket Association
Through R.I Palani, Honorary Secretary,
Email: office@tnca.in
- 24) Rajiv Gandhi International Stadium
C/o Hyderabad Cricket Association
Through A. Srinivas Goud, Chandra Shekar, Srikanth Reddy Civil
Engineer, Chief Curator, Estate Manager
Email: srinivasankamgari@gmail.com,
chandu_cricket30@gmail.com, srikanth.oiadri@gmail.com
- 25) Sports Hub International Cricket Stadium
C/o. Kariavattom Sports Facilities Limited (KSFL)
Through Ram Gopal, Manager
Email: ram.varma@ilfsindia.com
- 26) Himachal Pradesh Cricket Association Stadium
C/o Himachal Pradesh Cricket Association
Through Mr. Avnish Parmar Secretary, HPCA
Email: secretary@hpca.cricket
- 27) Chaudhry Bansi Lal Cricket Stadium
C/o Haryana Cricket Association
Through Anuj Sharma General Manager (Admin and Operations)
Email: hca@haryanacricket.com
- 28) IS Bindra Cricket Stadium, PCA
C/o Punjab Cricket Association
Through Akshoy Biswal Manager Maintenance,
Email: engrs.pcastadium@gmail.com.
- 29) Barabati Stadium
C/o Odisha Olympic Association
Through Subrat Kumar Behera CEO
Email: ceo@odishacricket.in

...ADDED RESPONDENT

REPLY ON BEHALF OF THE CRICKET ASSOCIATION OF BENGAL ['CAB'], THE ADDED RESPONDENT NO. 5/THE RESPONDENT NO. 12 ALONG WITH SUPPORTING AFFIDAVIT, PURSUANT TO THE ORDERS DATED DECEMBER 7, 2023; FEBRUARY 21, 2024 AND MAY 2, 2024 PASSED BY THIS HON'BLE TRIBUNAL.

1. The instant affidavit is being filed in deference to the Orders dated December 7, 2023; February 21, 2024 and May 2, 2024 passed by this Hon'ble Tribunal in the instant proceedings.

2. The instant execution application (E.A. No. 41 /2023) arises out of O.A. No. 94 of 2021 (earlier M.A. No. 16, of 2023). CAB was not impleaded in the aforesaid proceedings and had no occasion to participate in the aforesaid proceedings. It transpires that in an order dated April 15, 2021 this Hon'ble Tribunal was pleased to lay down the following issues for consideration:
 - i. Prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;
 - ii. Ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
 - iii. Laying down mandatory requirement of engagement of an environment expert for every cricket stadium for ensuring compliance with the environmental norms;
 - iv. Using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.

3. CAB is a Society duly registered under the West Bengal Societies Registration Act, 1961.

4. CAB operates the stadium known as 'Eden Gardens' as lessee under the Ministry of Defence, Government of India.
5. The stadium at Eden Gardens as well as the property appurtenant thereto at the Eden Gardens is owned and controlled by the Ministry of Defence, Government of India. The plot of land ad-measuring an area of about 14.99 acres lying and/or situated at Eden Gardens is recorded in the Military Land Register and is under the management of the Defence Estate Officer, Kolkata Circle.
6. The stadium at Eden Gardens and the property appurtenant thereto have been leased out to CAB by the President of India as the Lessor through the Defence Estates Officer, Kolkata Circle since long. The lease granted by the President of India through the Ministry of Defence, Government of India in favour of CAB has been renewed from time to time. The last of such renewals took effect by virtue of the registered Deed of Lease dated November 24, 2008. A copy of the said Deed of Lease dated November 24, 2008 is annexed hereto and marked as Annexure 'A'.
7. The said Deed of Lease, inter alia, contains covenants which are mandatory and obligatory. Some of the salient features thereof are as follows:
 - i. Clause 4: "Not to make any excavations in the land hereby demised or remove any minerals mineral substances of any description and/or clay from the said land without the consent in writing of and in accordance with the terms and conditions prescribed by the Defence Estates Officer."
 - ii. Clause 5: "Not to erect or suffer to be erected on any part of the premises hereby demised any building other than and except those already existing without the previous consent in writing of the Home Secretary, Government of West Bengal and of the General Officer, Commanding in Chief, Eastern Command."
 - iii. Clause 6: "Not to make any alternations in the plan or elevation of the existing building and structures without such consent as aforesaid nor to use the land and buildings or permit the same to

be used for any purpose other than that of the Cricket Sports Stadium or the building for its office or Club House.”

8. From the aforesaid, it is clear that for the purpose of making any construction or erection or excavation or alteration or elevation of the stadium at Eden Gardens, the previous consent in writing of the Defence Estates Officer/Home Secretary, Government of West Bengal and General Officer, Commanding-in-Chief, Eastern Command, in writing is a necessary precondition.
9. In order to ensure that there is no procrastination and/or delay in the matter of grant of the requisite consents/permissions from the Ministry of Defence, Government of India to the carrying out of such alterations as would make the stadium at Eden Gardens compliant with the orders passed by this Hon'ble Tribunal, CAB immediately communicated the orders passed by this Hon'ble Tribunal to the Ministry of Defence, Government of India. A copy of the letter dated April 30, 2024 along with its annexures is annexed hereto and marked as Annexure '**B**'.
10. So far as the existing arrangement for supply of water to Eden Garden Stadium is concerned, reliance is placed on the Action Taken Report of the Ministry of Jal Shakti [MOJS] dated December 1, 2023 that has been filed in compliance with the order dated September 12, 2023 passed by this Hon'ble Tribunal. In the said Report, MOJS has, inter alia, stated that so far as Eden Gardens, Kolkata is concerned, it has received NOC for ground water extraction and that five separate permits for sinking of new wells [abstraction of ground water for industrial/infrastructural/commercial use] have been granted under sections 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 from the Department of Water Resources, Investigation and Development [WRIDD] and State Water Investigation Directorate [SWID]. In the aforesaid Report, MOJS has further confirmed that CAB has initiated discussions with Water and Power Consultancy Services [WAPCOS] for working out the feasibility for rain water harvesting and of a STP. A copy of the said Action Taken Report filed by MOJS dated December

1, 2023 along with its relevant annexures are annexed hereto and collectively marked as Annexure 'C'.

11. CAB is making its best endeavour to comply with the directions of this Hon'ble Tribunal.

12. The following steps have already been taken by CAB:

A. PROHIBITION OF USE OF GROUND WATER FOR MAINTENANCE OF THE GROUNDS

i. CAB has imposed complete prohibition of use of ground water for maintenance of the grounds during the time no match is played

B. EXPLORING UTILIZATION OF STP TREATED WATER & ENSURING THAT EFFECTIVE RAIN WATER HARVESTING AND WATER STORAGE/RECHARGING SYSTEMS ARE INSTALLED

- i. CAB has planned for re-development of the Eden Gardens Stadium at Kolkata and with regard thereto, it has already appointed Populous Design Private Limited ('POPULOUS') as the Principal Architect;
- ii. CAB has issued a Letter of Intent dated December 15, 2023 in favour of POPULOUS. Populous was the Architect of the Narendra Modi Stadium at Ahmedabad, which was awarded the IGBC (Indian Green Building Council) Gold rating and is India's first green rated cricket stadium. The said Letter of Intent, inter alia, specifies timelines within which the requisite milestones in the project are to be achieved. The same are as follows:
- a. Mobilization date 18th December 2023;
 - b. Concept Master Plan and Master Plan Development and Documentation stage – five weeks from mobilization date;
 - c. Architect Concept Design stage – two weeks from completion of Master Plan and Architectural Schematic Design;
 - d. Architectural Schematic Design stage – three weeks from completion of architectural concept design stage;

- e. The aforesaid are to be followed, inter alia, by commencement of construction onsite and coordination phase.
- ii. The said Letter of Intent specifically makes provision for an architectural design of the Eden Gardens Stadium which includes provisions for installation of Rain Water Harvesting System [RWHS] and installation of Sewage Treatment Plant [STP].
- iii. In terms of the LOI dated December 15, 2023, POPULOUS has prepared an Interim Report with tentative timelines for installation of RWHS and STP. The Report, inter alia, specifies that Eden Gardens Stadium will be equipped the state-of-the-art Waste and Water Management System in line with not only the newly developed stadiums in India but also global stadiums. A total STP capacity up to 1 MLD and RWHS capacity of approximately one million litres [to be stored in multiple tanks onsite] are proposed to be installed in the stadium. The detailed engineering inputs and commencement of construction is expected to start in August, 2024. A copy of the Letter of Intent dated December 15, 2023 and the Interim Report dated 16th May 2024 are annexed hereto and collectively marked as Annexure **'D'**.

C. ENGAGEMENT OF ENVIRONMENTAL EXPERT FOR ENSURING COMPLIANCE WITH ENVIRONMENTAL NORMS

- i. A Letter of Intent dated April 15, 2024 for appointment of an Environmental Expert was issued to the Vice Chancellor of Jadavpur University for the purpose of securing the appointment of Prof. Tuhin Ghosh, Ph.D. from the School of Oceanographic Studies, Jadavpur University as Environmental Expert for CAB. A further Letter of intent was again issued on April 25, 2024.
- ii. The Letter of Intent, inter alia, specifies that the Environmental Expert would, inter alia, monitor the implementation and effectiveness of STP and RHWS at the stadium. Photocopies of the Letter of Intent dated April 15, 2024 and April 25, 2024 are annexed hereto and collectively marked as annexure **'E'**.
- iii. By an email dated May 21, 2024 Prof. Tuhin Ghosh, Director, School of Oceanographic Studies, Jadavpur University, Kolkata –

700 032 has confirmed to accept the offer of the Cricket Association of Bengal to act him as “Environmental Expert”. A copy of the said email dated May 21, 2024 of Prof. Tuhin Ghosh, accepting to act as “Environmental Expert” to the Cricket Association of Bengal 2024 is annexed hereto and marked as annexure ‘F’.

D. USING SPORT EVENTS FOR PROGRAMMES OF AWARENESS FOR ENVIRONMENTAL PROTECTION

i. Environmental Awareness Programmes and Save Water Programmes have been initiated and successfully implemented by CAB in the course of the Cricket World Cup 2023 as well as Tata Indian Premier League, 2024. Copies of documents in this regard are annexed hereto and collectively marked as Annexure ‘G’.

Sl. No. 3.

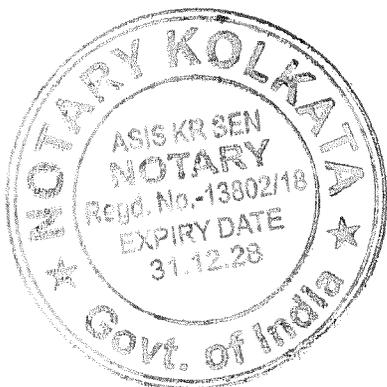
13. It is respectfully submitted that carrying out the aforesaid reformations on the ground at the stadium at Eden Gardens is dependent on receipt of consent from the Ministry of Defence, Government of India. Such consent is imperative before any work can be commenced. Such consent is awaited. In this context, letters dated October 12, 2023; March 11, 2024; April 23, 2024; and May 10, 2024 all issued by the Cricket Association of Bengal, from time to time to the GOC-IN-C, Eastern Command, Kolkata, and also to the Defence Estate Officer, Kolkata Circle inter alia, seeking permission towards proposed redevelopment of the Eden Gardens Stadium and also the renewal of Lease are annexed hereto and collectively marked as Annexure ‘H’. This Hon’ble Tribunal may kindly be pleased to direct the Ministry of Defence, Government of India to grant/expedite the process of grant of permission/consent for carrying out the above works.

14. I respectfully pray for leave to disclose further documents to explain and elucidate on the steps taken by CAB after the filing of the instant affidavit.

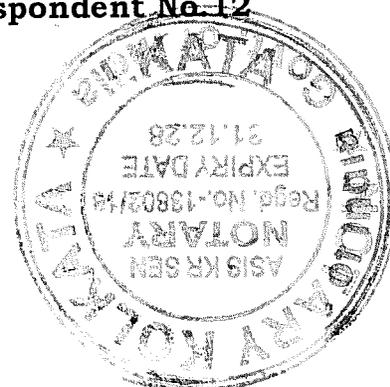
HONY. SECRETARY

THE CRICKET ASSOCIATION OF BENGAL

Added Respondent No.5/Respondent No.12



L.I. (S) Signatures (S) of the
 Applicant attested by me on Identification
Asis Kumar Sen
 ASIS KUMAR SEN
 City Civil Court, Kolkata
 Notary
 Regd. No. 13802/18 Govt. of India



23 MAY 2024

PLACE:- New Delhi

Through:-

DATE:-23.05.2024

Priyata Chakraborty

PRIYATA CHAKRABORTY,
Advocate for Cricket Association of Bengal
16/12, Semal Road, Shipra Suncity,
Indirapuram, Gaziabad, U.P.-201014.
Email-priyatachakraborty1992@gmail.com
Mob-8777346969.

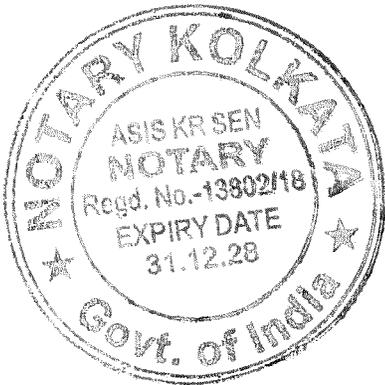
VERIFICATION

I, Naresh Ojha, son of Mr. Prabhulal Ojha, aged about 66 years, working for gain with the Cricket Association of Bengal ['CAB'], do hereby verify that the statements made in paragraphs 1 to 14 of the foregoing Reply are true to my knowledge, those contained in paragraphs 1 to 14 are based on my information derived from the official records, which I verily believe to be true and those made in paragraphs 1 to 14 are my respectful humble submissions and that I have not suppressed any material facts before this Hon'ble Tribunal.

Naresh Ojha

HONY. SECRETARY
THE CRICKET ASSOCIATION OF BENGAL

Added Respondent No.5/Respondent No.12

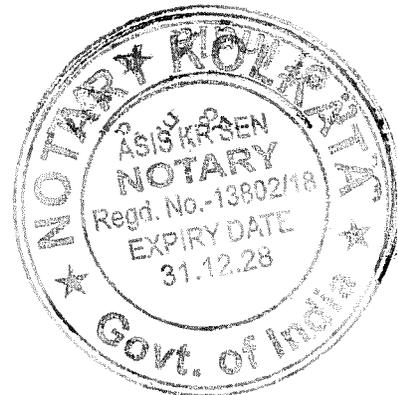


(S) Signatures (S) of the
Executive attested by me on Identification

ASIS *Mr. Sen*

ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Regd. No.-13802/18 Govt. of India

23 MAY 2024



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 41 OF 2023
(OLD M.A. NO. 16 OF 2023)

IN
O.A. NO. 94 OF 2021

IN THE MATTER OF:

HAIDER ALI,

...APPLICANT

VERSUS

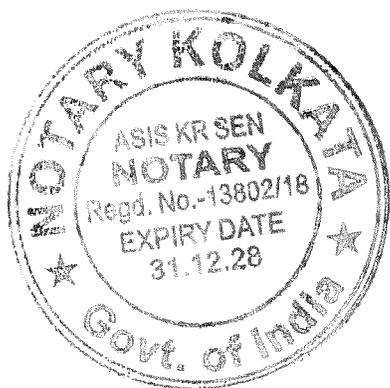
UNION OF INDIA AND ORS.

...RESPONDENTS/CONDEMNERS

AFFIDAVIT

I, Naresh Ojha, son of Mr. Prabhulal Ojha, aged about 66 years, working for gain with the Cricket Association of Bengal ['CAB'], the Added Respondent No. 5/the Respondent no. 12 at Kolkata do solemnly affirm and state as follows:

1. I am the Hony. Secretary of the CAB. I am and have made myself well and fully acquainted with the facts and circumstances of the instant case. I have been authorized by the CAB to make and affirm the instant affidavit for and on its behalf. As such, I am competent to affirm the instant affidavit for and on behalf of the CAB.
2. That I have read and understood the contents of the accompanying Application. I state that the facts stated in the Application are true and correct to my knowledge based on records. The legal submissions are based on advise received and believed by me to be correct.
3. That the annexures are true copies of their respective originals.



23 MAY 2024

Identified by me
 Anirban Kumar
 Deponent
 Regn. No. WB/1882/1995
VERIFICATION

Naresh Ojha
 HONY. SECRETARY
 THE CRICKET ASSOCIATION OF BENGAL

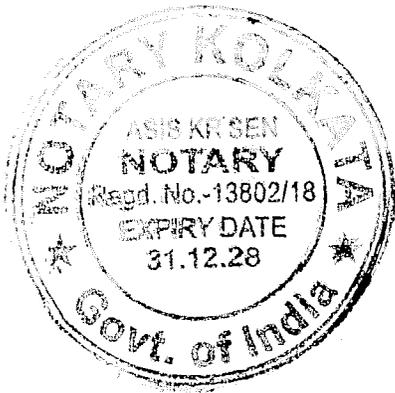
DEPONENT

I, Naresh Ojha, the deponent above named, do hereby verify that the contents of my foregoing affidavit are true and correct, that no part of it is false or incorrect and that nothing material has been concealed therefrom.

Verified by me at Kolkata on this the _____ day of May, 2024.

Naresh Ojha
 HONY. SECRETARY
 THE CRICKET ASSOCIATION OF BENGAL

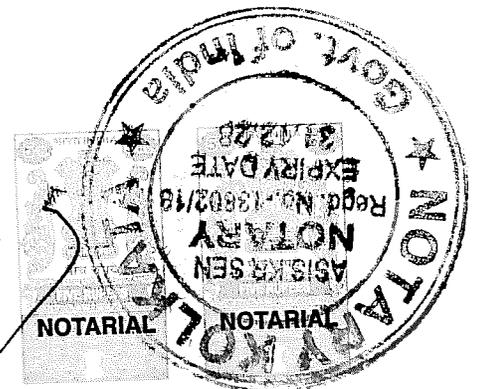
DEPONENT



Solemnly affirmed and declared before me on Identification

ASIS KUMAR SEN
 City Civil Court
 Kolkata
 Reg No -13802/18

23 MAY 2024



ANNEXURE 'A'

11113

1456

9885/08



4-25
24/11/08

पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

E 123035

Caution that the Document is admitted to Register only on the condition that the Stamp and the registration fees paid on this document are the part of the Document

Additional Regional
Registrars - Kolkata

25/11/08



T.P. Dutta

100
779

THIS INDENTURE made the 24th day of November, Two Thousand and Eight
BETWEEN THE PRESIDENT OF INDIA (hereinafter called the "LESSOR" of
the ONE PART AND CRICKET ASSOCIATION OF BENGAL, a Society duly
Registered under the Societies Registration Act 1860 and having its Registered
Office at Dr. B. C. Roy Club House, Eden Garden, Kolkata (hereinafter called the
"LESSEE" of the OTHER PART (including its Successor, representatives and
agents).

15/11/08
T.P. Dutta



A-14289
E

14296

T.P. Dutta
Deence Estates Office
Kolkata Circle

DAG-65000042
1340000

87587

Name.....
 Address.....
 71, Park Street (No. 14)
 Kolkata - 700 016
 Licensed Stamp Vendor,
 S. SARKAR

21/1/08

J. D. Das
 (Jagdish Chandra Das)

The Orissa Association
 of Bengal
 Dr. R. C. Roy
 House
 Barabazar
 Kt 21

THE ORISSA ASSOCIATION OF BENGAL

J. D. Das
 President
 T. Parthasarathy
 24.11.2008

Defence Estates Office
Kolkata Circle



Identified by me
 Biswanath Das,
 Advocate, High Court
 Calcutta.

24/11/08

-2-

WHEREAS by virtue of Rules made under Section 280 of the Cantonments Act 1924, with the confirmation of The President of India, the Defence Estate Officer, Calcutta Circle from time to time did demise and grant unto and in favour of the Lessee herein All That the Plot of Land measuring by admeasurement an area of 14.99 Acres lying and/or situate at Eden Garden, Kolkata morefully described in the "Schedule" hereunder written on the terms and conditions contained in the respective Indentures of Lease executed and registered in accordance with law, the last of such being executed on **10th day of June, 1993** and registered before the Registrar of Assurances, Kolkata on 12th day of July, 1993 in Book No. I, Volume No.189, at Pages 47 to 61 Being No.8010 for the year 1993 ;

AND WHEREAS by virtue of Rules made under Section 280 of the Cantonments Act, 1924 the Defence Estates Officer, Calcutta Circle (hereinafter called the Defence Estates Officer) has agreed on behalf of the Lessor with the confirmation of the President of India to further demise the said Plot of Land measuring 14.99 Acres situated at Eden Gardens, Kolkata, more fully described in the Schedule hereunder written unto and in favour of the Lessee for a further period of fifteen years with effect from **15th day of June, 2007** in the manner hereinafter appearing and on the terms and conditions contained hereinafter :-

NOW THIS INDENTURE WITNESSETH that in consideration of the Agreement of the Lessee to pay/arrange to pay annually/periodically the following amounts

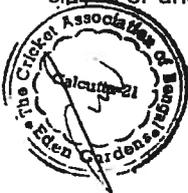
as specified by the Lessor :-



T. P. Mukherjee
 DEFENCE ESTATES OFFICER
 Kolkata Circle

- (1) A floor rent @ 0.5% calculated on the gross income of CAB for 2006-07, rounded off to Rs.13,00,00,000/- (Rupees Thirteen crores) i.e. Rs.6.5 lakh per annum for the first 5 years;
- (2) Additional rent @ 1% p.a. of the amount by which gross income of CAB exceeds Rs.13 crores during a particular year;
- (3) The rents being revisable once in five years, such revised rents as fixed by the Lessor at the discretion of the GOI (MOD).
- (4) And, whenever Indian Premier League (IPL) matches are played, an additional rent calculated at commercial rates i.e. 5% of the market value of the land, being also payable by CAB for the days such matches are played;
- (5) The Lessor hereby acknowledges the payment of Annual Rent at Rs.6.5 lakhs only for the period 15.06.2007 to 15.06.2009, as paid provisionally, subject to eventual confirmation by the Lessor, w.r.t. the Certified / Audited accounts of the Lessee.

AND THEREFORE, in consideration whereof, the Lessor doth hereby demise unto the Lessee for use as the Cricket Sports Stadium and for no other purposes. All that Plot of Land containing by ad measurement an area of 14.99 Acres situate at Eden Gardens, Kolkata, more particularly described in the "Schedule" hereunder written and with the boundaries thereof being delineated in the map/plan annexed hereto and thereon colored with RED ink TOGETHER WITH all rights easements and appurtenances whatsoever to the said plot of land belonging or in any way appertaining excepting and reserving unto the Lessor all mines, minerals, mineral substances of every description, sand and clay in or under the premises hereby demised with full rights and liberty of all



T. Parthasarathy
 Science Estates Office
 Kolkata Circle

times to do all acts and things which may be necessary or expedient for the purpose of searching for digging, working obtaining and removing and enjoying the same, making the Lessee reasonably compensated for all damages done and also all timber, fruit trees and other trees (but not the fruit or leaves or fallen branches of trees or branches or trees cut down with the written consent of Defence Estates Officer, with right of entry to mark fell, cut and carry away the same to HOLD the premises hereby demised unto the Lessee for the term of fifteen years from the 15th day of JUNE, 2007, PAYING therefor or during the said term the yearly rents/additional rents etc as stipulated above and clear of all deductions by equal half yearly payments on the 15th day of June and 15th day of Dec, on each year at the Office of the Defence Estates Officer or such other place as the Defence Estate Officer shall from time to time appoint in this behalf, subject to the condition that the said amount of rents etc. shall be re fixed by the Govt. once every five years, which on refixation shall become payable in the same manner. The first of such payment to be made on the 15th day of June each year.

I. **AND THE LESSEE hereby covenants with the LESSOR :-**

1. To pay unto the Lessor during the term hereby granted yearly rent hereby reserved on the days and in the manner herein before appointed.
2. From time to time and at all times during the said term to pay and discharge all rates taxes, charges and assessment of every description which are now or may at any time hereafter during the said term be imposed charged or assessed upon the premises hereby demised or the buildings to be erected thereupon by the

land lord or tenant in respect thereof



[Handwritten Signature]
 Defence Estates Officer
 Kolkata Circle

3. Not to cut down any of the timber fruit trees or other trees now or any time hereafter growing on the premises hereby demised without the previous consent in writing of the Defence Estates Officer but to preserve the same in good order. The fresh plantation will be done with prior approval of Defence Estates Officer.
4. Not to make any excavations in the land hereby demised or remove any minerals mineral substances of any description sand or clay from the said land without the consent in writing of and in accordance with the terms and conditions prescribed by the Defence Estates Officer.
5. Not to erect or suffer to be erected on any part of the premises hereby demised any building other than and except those already existing without the previous consent in writing of the Home Secretary, Government of West Bengal and of the General Officer Commanding in Chief, Eastern Command.
6. Not to make any alterations in the plan or elevation of the existing buildings and structures without such consent as aforesaid nor to use the land and buildings or permit the same to be used for any purpose other than that of the Cricket Sports Stadium or the building for its office or Club House.
7. At all times during the said term to keep the buildings of the stadium and the premises in good and substantial repairs and on the expiration or sooner determination of the said terms , peaceably to yield up the same in such good and substantial repair unto the

Lessor



T. Banerjee
Defence Estates Officer
Kolkata

8. That the Lessee shall not transfer, assign, sublet, mortgage or part with possession of the Premises or any part thereof without previous consent in writing of the Lessor.
9. The land may be resumed at any time when required for Defence purposes without payment of Compensation for buildings/structures existing on the land at that time or on any other account whatsoever. Lessee shall vacate the land as and when so required by the Government on One Month's Notice during the currency of the Lease Period.
10. The Lessee shall ensure that the land is not encroached upon and financial liability arising in consequence of such act will be borne by the lessee.

ADDITIONAL CONDITIONS

11. The Lessee shall give 6 (six) complimentary passes in VIP Complimentary Box, 60 (sixty) passes in the Lower / Upper Tier and B. C. Roy Club Hall and 300 (three hundred) Complimentary Passes and 150 (one hundred fifty) tickets at half rate in the stadium enclosure adjacent to the B. C. Roy Club Hall, in respect of all Cricket Test Matches or any other International Cricket Matches organized by it to the GOC-in-Chief, Eastern Command.
12. The Lessee shall make available seats in the Club House for Ministers and Other Government Officials on the occasion of the Test Matches as per existing arrangement.



T. Paulkumar
Licence Branch Office
Kolkata Office

13. The Lessee shall permit the Lessor, his agents with or without workmen to enter on the premises at all reasonable times for inspection of the condition of the Leased Premises and or to take measurements.
14. The Lessee shall be at liberty to permit its constituent Units or any other Sports Association to use the demised premises for playing Cricket or other allied activity.
15. Defence will have free access to use the ground for conducting matches with prior co-ordination with Cricket Association of Bengal.

II. **PROVIDED ALWAYS** that if any part of the rent hereby reserved shall be in arrears or unpaid for one Calendar Month next after any of the said days whereon the same shall have become due whether the same shall have been demanded or not , or if there shall have been in the opinion of the GOC Bengal Area and Defence Estates Officer any breach by the Lessee of covenants or conditions herein before contained then and in such case the Lessor may notwithstanding the waiver of any provisions, course or right of re-entry , enter upon any part of the premises hereby demised or of the buildings thereon in the same of the whole and there upon the said premises and buildings shall remain to the use of and be vested in Lessor and this demise shall absolutely determine and the Lessee shall not be entitled to any compensation whatsoever.

III. **PROVIDED ALSO** that the expression President of India and Lessee herein before used shall unless such an interpretation be inconsistent with the context include in the case of the former his successors and assigns and in the case of the latter his heirs, executors administrators, representatives.



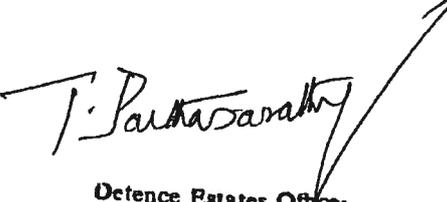
T. Pathak
T. Pathak
Cricket Ground

THE SCHEDULE ABOVE REFERRED TO

ALL THAT piece and parcel of land situate at Kolkata Maidan (Eden Gardens), recorded in the Military Land Register as part of Kolkata Maidan, (BUT PLACED UNDER THE MANAGEMENT OF THE DEFENCE ESTATES OFFICER ,KOLKATA CIRCLE), bounded ON THE NORTH by Netaji Indoor Stadium and Auckland Road; ON THE SOUTH by Kingsway; ON THE EAST by Akasvani Bhavan; ON THE WEST by Eden Gardens area.

IN WITNESS WHEREOF the PARTIES have hereunto set and subscribed their respective hands and seals the day month and year first written above.

SIGNED SEALED AND DELIVERED ON
BEHALF OF THE PRESIDENT OF INDIA,
BY THE DEFENCE ESTATES OFFICER,
KOLKATA CIRCLE, AT KOLKATA IN
THE PRESENCE OF :


Defence Estates Officer
Kolkata Circle

1. Ajit Kumar Majumdar
387/3, Panthamantala Rd.
P.O. Paschim putiary
Kolkata - 700041

2. Geelan Jaiswar
124B, Raja Raghunath St.
Kolkata - 700003.

SIGNED SEALED AND ACCEPTED BY
SHRI J. DALMIYA, THE PRESIDENT,
CRICKET ASSOCIATION OF BENGAL
AT KOLKATA IN THE PRESENCE OF :

THE CRICKET ASSOCIATION OF BENGAL


President

1. Om Kumar Mishra
6/1, Oley Charadi Road
Kolkata - 700037

2. Biswanath Dey, Advocate
High Court, Calcutta
152B, Raja Ram Mohan Roy
Swami, Calcutta - 700009

SPECIMEN FORM FOR THE FINGERPRINTS

| Sl. No. | Signature of the execut Pr | | | | | |
|---------|----------------------------|---|---|--|---|---|
| | <i>J. Singh</i> |  |  |  |  |  |
| | | Little | Ring | Middle | Fore | Thumb |
| | | (Left Hand) | | | | |
| | |  |  |  |  |  |
| | | Thumb | Fore | Middle | Ring | Little |
| | (Right Hand) | | | | | |
| | <i>T. Parthasarathy</i> |  |  |  |  |  |
| | | Little | Ring | Middle | Fore | Thumb |
| | | (Left Hand) | | | | |
| | |  |  |  |  |  |
| | | Thumb | Fore | Middle | Ring | Little |
| | (Right Hand) | | | | | |
| | | | | | | |
| | | Little | Ring | Middle | Fore | Thumb |
| | | (Left Hand) | | | | |
| | | | | | | |
| | | Thumb | Fore | Middle | Ring | Little |
| | (Right Hand) | | | | | |

1466

Government Of West Bengal
Office of the A. R. A. - II KOLKATA
5 & 6, Govt Place (North) , KOLKATA
Endorsement For deed Number :I-09885 of :2008
(Serial No. 11113, 2008)

On 24/11/2008

Presentation(Under Section 52 & Rule 22A(3) 46(1))

Presented for registration at 15.59 hrs on :24/11/2008, at the Private residence by Jag Mohan Dalmia, Claimant.

Admission of Execution(Under Section 58)

Execution is admitted on 24/11/2008 by

1. T Parthasarathy, Defence Estates Offices, Kolkata Circle, profession : Government Service
2. Jag Mohan Dalmia, Cricket Association Of Bengal, B C Roy Club House Eden Gard, 700001, 700001, profession : Professionals

Identified By Biswanath Dey, son of 0 0 High Court Kolkata 700001 Thana: Hare St, by caste Hindu, By Profession : Advocate.

Name of the Registering officer : Ajoy Kr Pradhan
 Designation : A. R. A. - II KOLKATA

On 25/11/2008

Certificate of Admissibility(Rule 43)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A Article number : 35 (a), 5 of Indian Stamp Act 1899.

Payment of Fees:

Fee Paid in rupees under article : E = 14/- , A2(a) = 14289/- on: 25/11/2008

Deficit stamp duty

Deficit stamp duty Rs 77920/- is paid, by the draft number 007623, Draft Date 21/11/2008 Bank Name State Bank Of India, KOLKATA, received on : 25/11/2008.

Name of the Registering officer : Ajoy Kr Pradhan
 Designation : A. R. A. - II KOLKATA

[Ajoy Kr Pradhan]
 A. R. A. - II KOLKATA

OFFICE OF THE ADDITIONAL REGISTRAR OF ASSURANCE-II OF
 KOLKATA

Govt. of West Bengal

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I
CD Volume number 72
Page from 2702 to 2717
being No 09885 for the year 2008.



(Signature)

(Ajoy Kr Pradhan) 26-November-2008
A. R. A. - II KOLKATA
Office of the A. R. A. - II KOLKATA
West Bengal

DATED THIS DAY OF NOVEMBER, 2008

-BETWEEN-

PRESIDENT OF INDIA

AND

CRICKET ASSOCIATION OF BENGAL

INDENTURE OF LEASE

THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/14/273/2024

April 30, 2024

The Col. Land

HQ Bengal Area

246, A.J.C. Bose Road

Alipore

KOLKATA - 700 027.

Sub: N.G.T Directions w.r.t construction of R.W.H. and S.T.P. to ensure sustainability of water resources.

Sir,

Enclosed please find the National Green Tribunal's Order dated 21st February 2024 which instructs to install and commission R.W.H. and S.T.P. to ensure optimal usage of water resources and minimizing the ground water usage for maintenance of cricket playgrounds. This is for your kind perusal and necessary approval please.

We will keep updating you with the Plan and Designs from time to time.

Thanking you and request support from your end.

With regards,



Naresh Ojha
Hony. Secretary

Encl:

- N.G.T PRINCIPAL BENCH Order dated 07.12.2023
- N.G.T PRINCIPAL BENCH Order dated 21.02.2024



Item No.11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 41/2023
in
Original Application No.94/2021
(Earlier M.A. No. 16/2023)

Haider Ali

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 07.12.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sanobar Ali, Adv. for Applicant in E.A 41/2023

Respondent: Mr. Vinod Kumar Dhaundiyal, Administrator, CGWA

ORDER

1. The issue involved in this execution application is in respect of use of ground water for maintenance of cricket play grounds without availing of alternative of using STP treated water and without installing rainwater harvesting systems for storage, recharge and restoration of ground water.
2. The Tribunal in the order dated 12.09.2023 had considered the action taken report dated 04.08.2023 filed on behalf of Ministry of Jal Shakti (MoJS) and noticed that out of 26 stadiums, 24 were having borewells/tubewells for extracting ground water and out of those 24 only four stadiums had the ground water NOC which are fully compliant with STP/Treated Water, NOC/not using GW such as M. Chinnaswamy Stadium, Bengaluru, VCA Stadium, Jamtha, Nagpur, Narendra Modi Stadium, Motera, Ahmedabad and JSCA International Stadium Complex, Ranchi. Partially compliant with RWH and STP/Treated Water

included Wankhede Stadium, Mumbai and M.A. Chidambaram Stadium, Chennai.

3. The Tribunal had accordingly directed issuance of notice to the Chairman, CGWA, Department of Water Resources, River Development and Ganga Rejuvenation, requiring it to file further action taken report.

4. In spite of issuance of notice to the CGWA, no Counsel has appeared in the matter. Mr. Vinod Kumar Dhaundiyal, Administrator, CGWA has appeared but he was not aware if the CGWA was required to appear in the matter and make submissions.

5. After the previous order, Ministry of Jal Shakti has filed the action taken report dated 01.12.2023. The information tabulated in the chart form in the said report in respect of different stadiums reveals non-compliance by the several stadiums. Table also reveals that though Environmental Compensation (EC) has been imposed and demand notices have been issued to the concerned stadiums but there is no response by them and EC so imposed has not been deposited.

6. In the circumstance of the case, we deem it proper to implead the following as respondents in the matter:-

- (i) ACA Stadium,
C/o Barsapara Assam Cricket Association,
Through Pritam Mahanta, Chief Executive Officer,
E-mail: assamca@rediffmail.com;
- (ii) Saurashtra Cricket Association Stadium,
C/o Saurashtra Cricket Association,
Through Himanshu P Shah, Hon. Secretary,
E-mail: saucricket@gmail.com;
- (iii) Shaheed Veer Narayan Singh International Stadium,
C/o Chhattisgarh State Cricket Sangh, maintenance of the
stadium is under PWD,
Through Dinesh Ready Sub Engineer,
E-mail: dkroy16.71@gmail.com;
- (iv) Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium,
C/o Andhra Cricket Association,

Through K K Srinivas Prasad, Project Management Consultant,
Email: srinivas1029@gmail.com;

- (v) Eden Gardens,
C/o the Cricket Association of Bengal,
Through Naresh Ojha, Honorary Secretary,
Email: cab@bengacricket.com,
ojha@me.com;
- (vi) VCA Stadium, Civil Lines,
C/o Vidarbha Cricket Association,
Through Paresh Douthkhani, General Manager,
Email: admin@vca.co.in;
- (vii) Arun Jaitley Stadium,
C/o Delhi and District Cricket Association,
Through Ajay Kumar Chaurasia, Chief Engineer (Civil)
Email: ajc1967@gmail.com;
- (viii) MCA Cricket Stadium, Gahunje,
C/o Maharashtra Cricket Association,
Through Shri Manohar R. Bhaysar, Store and Purchase Manager
Email: cricketmaharashtra@yahoo.com;
- (ix) Sawai Mansingh Stadium,
C/o Rajasthan Cricket Association,
Through Bhawanishankar Samota, Secretary, RCA
Email: rca@cricketrajasthan.in
- (x) Holkar Stadium,
C/o Madhya Pradesh Cricket Association,
Through Rohit D Pandit, CAO, MPCA,
Email: cricket.operations@mpcaonline.com;
- (xi) Dr. DY Patil Stadium,
C/o Dr. D. Y. Patil Stadium,
Through Shri Sanjiv Dongre, Professor of Architecture,
Email: sanjiv.dongre@dypatil.edu;
- (xii) Brabourne Stadium Cricket,
C/o Club of India (Brabourn Stadium),
Through Shri Dushyant Patel Estate manager,
Email: estate@cciclub.in;
- (xiii) Wankhede Stadium,
C/o Mumbai Cricket Association, Wankhede Stadium,
Through Shri Jaykrishna Pete Maintenance in-charge
Email: jaykrishnapatie@yahoo.in
- (xiv) Green Park Stadium,
C/o Department of Sports Uttar Pradesh (UPCA),
Through Smt. Mudrika Pathak Dy. Director
Email: dydirectorsports@gmail.com;
- (xv) Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium,
C/o Not Provided,
Through Pradeep Singh Liaising Officer,
Email: Not Given;

- (xvi) M A Chidambaram Stadium,
C/o the Tamil Nadu Cricket Association,
Through R.I. Palani, Honorary Secretary,
Email: office@tnca.in;
- (xvii) Rajiv Gandhi International Stadium,
C/o Hyderabad Cricket Association,
Through A. Srinivas Goud, Chandra Shekar, Srikanth Reddy
Civil Engineer, Chief Curator, Estate Manager,
Email: Srinivasankamgari@gmail.com, chandu_cricket30@gmail.com,
srikanth.oiadri@gmail.com;
- (xviii) Sports Hub International Cricket stadium,
C/o Kariavattom Sports Facilities Limited (KSFL),
Through Ram Gopal, Manager,
Email: ram.Varma@ilfsindia.com;
- (xix) Himachal Pradesh Cricket Association Stadium,
C/o Himachal Pradesh Cricket Association,
Through Mr. Avnish Parmar Secretary, HPCA,
Email: secretary@hpcacricketer;
- (xx) Chaudhry Bansi Lal Cricket Stadium,
C/o Haryana Cricket Association,
Through Anuj Sharma General Manager (Admin and Operations),
Email: hca@haryanacricket.com
- (xxi) IS Bindra Cricket Stadium, PCA,
C/o Punjab Cricket Association,
Through Akshoy Biswal Manager Maintenance,
Email: engrs.pcastadium@gmail.com;
- (xxii) Barabati Stadium,
C/o Odisha Olympic Association,
Through Subrat Kumar Behera CEO,
Email: ceo@odishacricket.in.

7. Let notice be issued to the above newly added respondents for filing their response at least one week before the next date of hearing by supplying an advance copy to the Learned Counsel for the Applicant.

8. List the matter on 21.02.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 07, 2023
Execution Application No. 41/2023
in Original Application No. 94/2021
(Earlier M.A. No. 16/2023)
JG

Item No.13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 41/2023
in
Original Application No. 94/2021

Haider Ali

Applicant

Versus

Union of India

Respondent

Date of hearing: 21.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Ali Md. Maaz, Adv. for Applicant in E.A 41/2023

Respondent: Mr. Atmaram Nadkarni, Senior Advocate with Mr. Kunal Vajani, Mr. Kunal Mimani, Mr. Kartikey Bhatt, Mr. Abhinav Jain & Ms. Dipti Karadkar, Advs. for CCI
Mr. Sanjay Upadhyay, Senior Advocate with Ms. Eisha Krishn, Mr. Shubham Upadhyay & Mr. Surya Gupta, Advs. for R - 20
Mr. Gigi. C. George, Adv. for CGWA
Mr. Manali Bose, Mr. Paritosh Sinha, Mr. Amitava Mitra & Ms. Priyata Chakraborty, Advs. for R - 5
Mr. Dinesh Sharma, Ms. Ritika Jhurani & Mr. Aashish K. Gupta, Advs. for R - 9, 17 & 26
Mr. Adiya Verma, Mr. Samar Singh, Mr. K. Rigved Prasad, Adv. for R - 16
Mr. Azim H. Laskar & Mr. Kishor Kr. Dutta, Adv. for R - 8
Mr. S.P. Deshpande, Adv. for R - 6 (VCA Stadium)
Mr. Prashant Mishra, Adv. for Sportsclub International Cricket Stadium (Through VC)
Mr. Prashant Manchanda, Adv. for Punjab Cricket Association (Through VC)
Mr. Varun Byreddy & Mr. P. Akhila Naidu, Advs. for VDCA Stadium (Through VC)

ORDER

1. This original application has been filed seeking execution of the order dated 15.04.2021 passed in OA No.94/2021.
2. Grievance raised in the original application was in respect of use of ground water for maintenance of cricket playgrounds without availing of alternative of using STP treated water and installing rain water harvesting

systems for storage and recharge of ground water. Tribunal in that order had issued following directions:

“5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket playgrounds. If necessary, any other expert may also be coopted. **The issues for consideration may inter alia include -i) prohibiting use of ground water for maintenance of the play grounds atleast during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.”**

3. In this execution application, response on behalf of VCA Stadium, Nagpur, Cricket Club of India Limited (Brabourne Stadium) and Punjab Cricket Association have been filed.

4. Response from other respondents is still awaited.

5. Learned Counsel for respondent no.12 has submitted that she has not received a copy of the execution application.

6. Respondents who have not received copy of the execution application will be at liberty to approach the Counsel for the applicant and obtain a copy thereof.

7. Let response from all the respondents from whom the response is still awaited, be filed within a period of six weeks.

8. Learned Counsel appearing for VCA Stadium, Nagpur has filed incomplete reply, therefore, liberty is granted to Counsel for the VCA Stadium, Nagpur to file complete reply within the extended period of six weeks.

9. In the meanwhile, concerned respondents who have filed the reply will be at liberty to file additional reply within six weeks, if required.

10. List on 02.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 21, 2024
Execution Application No. 41/2023
in Original Application No. 94/2021
JG.

ACTION TAKEN REPORT ON BEHALF OF MINISTRY OF JAL SHAKTI (MOJS) IN COMPLIANCE TO HON'BLE NGT, PB. ORDER DATED 12.09.2023 IN THE MATTER OF HAIDER ALI VS. UNION OF INDIA & ORS. (M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021)

A. INTRODUCTION

Hon'ble NGT has taken cognizance of application (OA 94/2021) filed by Shri Haider Ali against use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water. This step results in depriving people of potable water for drinking. The applicant has, particular, raised the issue of Indian Premium League (IPL) cricket matches, organized by Board of Control for Cricket in India (BCCI) for commercial and entertainment purposes, without concern for water conservation

1. Hon'ble NGT Orders

Hon'ble Tribunal while disposing of O.A. No. 94/2021 on 15.04.2021 issued following directions to Ministry of Jal Shakti (MoJS).

"4. There can be no dispute with the proposition that conservation of water is dire need of the environment. Every effort is required to save potable water for drinking. Cricket or other such grounds may be maintained, as far as possible, from the STP of high quality having no pathogens and offensive components. Also rain water harvesting and storage of such water may be ensured.

5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. The issues for consideration may inter alia include – i) prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water; iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.

6. We have not considered it necessary to issue notice as the above order does not involve adjudication of any disputed rights and is being passed in view of undisputed environmental obligation. We hope the concerned Authorities will act with a sense of responsibility and duty to reduce environmental footprint and societal need for conservation of every drop of water."

Shri Haider Ali filed M.A. No. 16/2023, 17/2023 and 18/2023 in above OA, which was treated as EA by Hon'ble Tribunal. Hon'ble Tribunal passed order on 28.03.2023, directing Secretary, MoJS to file ATR.

2. Accordingly, an Action taken report was filed by Central Ground Water Authority (CGWA) on behalf of the Ministry of Jal Shakti (MoJS) on 04.08.2023. The report apprised the Hon'ble tribunal about the action taken – meetings convened with concerned departments/ BCCI/ Stadiums at various levels; inspection of 26 stadiums (as per list provided by BCCI); issuance of show-cause notices by CGWA to 20 stadiums extracting groundwater without valid NOC; directions by Secretary, DoWR and CGWA to stadiums for use of treated water and installation of RWH system in stadiums; directions by Secretary, DoWR and CGWA to BCCI for awareness programmes during mega events and to coordinate with stadiums to ensure compliance of Hon'ble NGT directives including engaging Environmental Experts.

3. After going through the ATR, Hon'ble NGT in its order dated 12.09.2023 (Para 6) observed that the report is under the signature of the Chairman, Central Ground Water Authority (CGWA) which is the competent authority to take action against the defaulting stadiums and issued following directions.

"In view of the above, we deem it proper to issue notice to the Chairman, CGWA, Department of Water Resources, River Development and Ganga Rejuvenation, at the first instance, requiring him to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021. Let the report be filed by the CGWA within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

B. ACTION TAKEN

1. Regarding directions issued by Chairman, CGWA on 02.08.2023 in respect of partially compliant/ non-compliant stadiums in terms of RWH use of treated water and Ground Water NOC, follow-up letters were sent by Chairman, CGWA on 31.08.2023 and Member Secretary, CGWA on 01.11.2023, directing them to apprise the status of compliance. Wherever, the stadiums are located in non-CGWA states, these directions and follow-up letters were issued to respective State Ground Water Authorities. The follow-up letters are enclosed as Annexure-1 and Annexure-2.

2. Regarding show-cause notices issued to 20 Stadiums/ State Cricket Associations (notices enclosed again for ready reference as Annexure-3) that were having TW/ BW in the stadium premises without valid NOC for groundwater extraction from CGWA/ respective SGWA, the compliance status is as following.

Out of the 20 stadiums, 9 have obtained NOC/ applied for NOC to CGWA/ respective State or do not require NOC. Out of remaining 11 stadiums, 8 are located in states regulated by CGWA and 3 in State-regulated states.

In respect of 8 stadiums located in CGWA regulated States, the Member Secretary, CGWA has directed the concerned District Magistrates to take action against the defaulting stadiums by sealing the BW in stadium premises (DM/DC have been appointed as Authorized Officers by CGWA under Section 4 of EPA, 1986). The letters are enclosed as Annexure-4.

- iii. In addition, Environmental Compensation to the tune of Rs 1,28,18,610/- has been imposed by CGWA on these stadiums. The EC will keep increasing till they apply for NOC or till the BW(s) is sealed by Local Administration, whichever is earlier. The Demand Notices issued by respective Regional Directors of CGWB to stadiums are enclosed as Annexure-5.
- iv. In respect of 3 stadiums in State-regulated states, copies of follow up letters dated 31.08.2023 and 01.11.2023 (Annexure-1 and Annexure-2) have been endorsed to concerned State Ground Water Authority, advising them to initiate appropriate actions as per extant rules.
3. Regarding awareness programmes for water conservation during mega-events and engagement of environmental experts, the Secretary, DoWR, had issued directions to BCCI in meeting on 02.06.2023 to ensure compliance of same. Minutes are enclosed again as Annexure-6. The Member Secretary, CGWA wrote to BCCI on 01.11.2023, directing it to ensure compliance of all the Hon'ble NGT directives by the stadiums. The letter is enclosed as Annexure-7.
4. The BCCI, in its response dated 23.11.2023 has reiterated its earlier stand BCCI does not own any stadium and that the stadiums are generally owned or managed by respective State Cricket Associations. The BCCI has also cited the letters sent by it to State Cricket Associations from time to time (23.06.2023, 07.08.2023, 31.08.2023), advising them to comply with Hon'ble NGT directives and apprise the status to BCCI. Above letter of BCCI is enclosed as Annexure-8.
5. It may be mentioned that directions were issued to 02.08.2023 to 22 partially compliant/ non-compliant stadiums in terms of installation of RWH, use of treated water and GW NOC. However, letter to Wankhede stadium, Mumbai was mistakenly sent, directing it to obtain NOC for groundwater, whereas the stadium was not using groundwater (no TW/BW was found during inspection). Thus, actually 21 stadiums were partially compliant/ non-compliant in terms of installation of RWH, use of treated water and GW NOC at the time of filing of previous ATR dated 04.08.2023. Present status of further action taken and status as per responses received from Cricket Associations is summarized below.
- (i) Five (5) stadiums, namely – (a) M Chinnaswamy Stadium, Bengaluru; (b) VCA Stadium, Jamtha, Nagpur; (c) Narendra Modi Stadium, Ahmedabad; (d) JSCA Stadium, Ranchi and (e) Wankhede Stadium, Mumbai are compliant in terms of RWH System, Treated Water Usage and GW NOC (if using groundwater).
- (ii) Status of Eleven (11) partial/ non-complaint stadiums located in the states regulated by State Government themselves is summarized in following table. It may be mentioned that no response has been received from the respective State GW Authority. The status is as per responses from Cricket Associations.

| S. No. | Stadium | State Cricket Association | Earlier Non-Compliance | Present Status |
|--------|-----------------------|-------------------------------------|----------------------------|---|
| 1. | Eden Gardens, Kolkata | Cricket Association of Bengal (CAB) | No NOC/ RWH/ Treated Water | Letter dated 06.11.2023 from CAB enclosed as Annexure-9 <ul style="list-style-type: none"> • Permit/ NOC obtained. • Initiated discussions with Water and Power Consultancy Services (WAPCOS) for working out feasibility for RWH/ |

| | | | | |
|----|---|---|----------------------------|--|
| | | | | STP. Discussion will resume after World Cup. |
| 2. | Arun Jaitley Stadium, New Delhi | Delhi And District Cricket Association (DDCA) | No NOC/ Treated Water | Letter dated 06.11.2023 from DDCA enclosed as Annexure-10 <ul style="list-style-type: none"> •Application for NOC has been submitted to Delhi Jal Board (DJB). •Detailed proposal for RWH submitted to DJB. •Codal formalities for tendering/ quotation for installation of STP completed. Work could not be completed due to World Cup; will be completed by March, 2023. |
| 3. | Ch. Bansi Lal Cricket Stadium, Lahli | Haryana Cricket Association (HCA) | No NOC/ Treated Water | letter dated 09.09.2023 from HCA is enclosed as Annexure-11. <ul style="list-style-type: none"> •Applied for NOC to SGWA. •The stadium does not hold International Matches/ IPL and footfall is very less. STP proposed in new stadium that will host international matches. |
| 4. | Himachal Pradesh Cricket Association Stadium, Dharamshala | Himachal Pradesh Cricket Association (HPCA) | No NOC/ RWH/ Treated Water | Letters/ E-mail dated 06.09.2023 and 25.11.2023 from HPCA enclosed as Annexure-12 <ul style="list-style-type: none"> •Applied for NOC/ regularization of BWs to State Authorities. •RWH installed. •STP not feasible as per recommendation of the consultant. |
| 5. | Rajeev Gandhi International Stadium, Hyderabad | Hyderabad Cricket Association (HCA) | No NOC/ Treated Water | Letter dated 06.11.2023 from HCA (forwarded by RD, CGWB, SR vide e-mail dated 07.11.2023) enclosed as Annexure-13. <ul style="list-style-type: none"> •NOC Obtained from SGWA. •RWH installed but to be improved. •STP not feasible/ not required as per present water usage. |

| | | | | |
|-----|--|--|----------------------------|--|
| 6. | Sports Hub International Cricket Stadium, Trivandrum | Kerala Cricket Association (KCA) | No NOC/ RWH/ Treated Water | Letter dated 15.11.2023 from KCA (received through e-mail dated 20.11.2023 from RD, CGWB, KR, Trivandrum) enclosed as Annexure-14 •Applied for NOC to State Government on 15.11.2023. |
| 7. | Sh. Atal Bihari Vajpayee Ekana Stadium, Lucknow | Uttar Pradesh Cricket Association (UPCA) | No NOC/ Treated Water | Letter dated 13.09.2023 from UPCA enclosed as Annexure-15 •Obtained NOC from State Authority. •STP installed. Same is under control of Government Authority and is yet to be made operational. Treated water will be used once authorities commence operation of STP. |
| 8. | Dr. Y.S. Rajasekhara Reddy Cricket Stadium, Vizag | Andhra Cricket Association (ACA) | No NOC/ RWH/ Treated Water | E-mail dated 29.11.2023 from ACA enclosed as Annexure-16 •ACA has written on 03.08.2023 to State Authority (APWALTA) for NOC and sought their guidance. District Administration says there is no provision for NOC for non-industry/ non-agriculture purposes. |
| 9. | Green Park Stadium, Kanpur | Uttar Pradesh Cricket Association (UPCA) | No NOC/ Treated Water | In spite of follow up by CGWA Office, no response has been received from Stadium/ SGWA. |
| 10. | IS Bindra Cricket Stadium, Mohali | Punjab Cricket Association (PCA) | No RWH/ Treated Water | E-mail dated 07.11.2023 and 07.09.2023 from PCA are enclosed as Annexure-17 •Applied for updated NOC to State Authority. •RWH installed. •Requested Soil Conservation Deptt regarding setup and feasibility of STP. Report is awaited. •In the new stadium at Mullanpur (Punjab) RWH and STP are already in place. |

| | | | | |
|-----|----------------------------------|---------------------------------------|--------|--|
| 11. | M A Chidambaram Stadium, Chennai | Tamil Nadu Cricket Association (TNCA) | No NOC | Letter dated 19.09.2023 from TNCA is enclosed as Annexure-18 <ul style="list-style-type: none"> • In the process of obtaining NOC from State Government. • Drinking water requirement for staff to be met from system installed to convert air moisture into potable water. |
|-----|----------------------------------|---------------------------------------|--------|--|

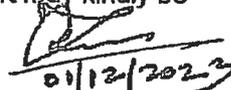
(iii) At the time of filing previous ATR dated 04.08.2023, ten (10) partial/ non-complaint stadiums were located in the states regulated by CGWA. Vide letter dated 02.08.20-23, they were asked to comply to the directions (Installation of RWH/ Use of treated water/ GW NOC) within 3 months. Where the stadium is extracting groundwater without valid NOC even after show-cause and subsequent directions, the respective DM has been asked vide letters dated 15.11.2023 to initiate action for sealing BW (letters already enclosed as Annexure-4. In addition, Environmental Compensation has been imposed on such stadiums (letters already enclosed as Annexure-5). As per the responses received, the present status of these stadiums is summarized in following table

| S. No. | Stadium | State Cricket Association | Earlier Non-Compliance | Status of NOC/ Action Taken for NOC | Response of Stadium/ Cricket Association/ DM |
|--------|--|---|----------------------------|---|---|
| 1. | ACA Stadium, Barsapara, Guwahati | Assam Cricket Association (ACA) | No NOC/ RWH/ Treated Water | <ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 13,07,880/- | Letter dated 25.11.2023 from ACA enclosed as Annexure-19 <ul style="list-style-type: none"> • RWH installation has commenced. Work halted due to security reasons during World Cup warm-up matches. Will complete civil work after India-Australia match on 28.11.2023. • Requested for waiver of EC, citing reasons for not applying for NOC. |
| 2. | Shaheed Veer Narayan Singh International Stadium, Raipur | Chhattisgarh State Cricket Sangh | No NOC/ RWH/ Treated Water | <ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 2,42,250/- | No response received. |
| 3. | Holkar Stadium, Indore | Madhya Pradesh Cricket Association (MPCA) | No NOC/ Treated Water | <ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 2,42,250/- | E-mail dated 22.11.2023 from MPCA enclosed as Annexure-20 |

| | | | | | |
|----|--|--------------------------------------|----------------------------|--|--|
| | | | | | <ul style="list-style-type: none"> Adopted steps to obtain NOC. Reasons cited for delay in process including arranging old documents; international match on 24.09.2023 and occupation during World Cup. Requested not to seal BW. |
| 4. | Brabourne Stadium, Mumbai | Cricket Club of India | No NOC/ RWH/ Treated Water | <ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 27,19,200/- | No response received |
| 5. | Dr. DY Patil Stadium, Mumbai | Mumbai Cricket Association | No NOC/ Treated Water | <ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 27,19,200/- | No response received |
| 6. | Barabati Stadium, Cuttack | Odisha Cricket Association | No NOC/ RWH/ Treated Water | <ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 17,00,000/- | No response received |
| 7. | Sawai Mansingh Stadium, Jaipur | Rajasthan Cricket Association | No NOC/ RWH/ Treated Water | <ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 8,19,485/- | No response received |
| 8. | Saurashtra Cricket Association Stadium, Rajkot | Saurashtra Cricket Association (SCA) | No NOC/ Treated Water | <ul style="list-style-type: none"> Letter sent to respective DM/ DC EC Imposed: Rs. 17,05,800/- ADM, Rajkot directed State Pollution Control Board on 19.11.2023 to seal the BW. Letter enclosed as Annexure-21 | <ul style="list-style-type: none"> E-mails dated 22.11.2023, 24.11.2023 and 28.11.2023 from SCA is enclosed as Annexure-22 As per e-mail dated 22.11.2023, PCB officials sealed the BW on 22.11.2023. The stadium vide above E-mails has requested to revoke sealing of BW, assuring that it would apply for NOC. As per earlier reply of Show-cause, Rajkot Municipal Corporation has offered to supply |

| | | | | | | |
|-----|------------------------------------|---------------------------------------|------------------|-----------------|---------|--|
| | | | | | | treated sewage water from STP plant located 8 Km away and feasibility of same was being evaluated |
| 9. | MCA Cricket Stadium, Gahunje, Pune | Maharashtra Cricket Association (MCA) | No Treated Water | Not groundwater | using | Letter dated 06.11.2023 from MCA is enclosed as Annexure-23. • Construction of STP will commence after World Cup. • Green Consultant appointed. • Awareness initiatives taken during World Cup unveiling Rally Event; Slogans displayed during World Cup Matches. |
| 10. | VCA Stadium, Civil Lines, Nagpur | Vidarbha Cricket Association (VCA) | No Treated Water | NOC existing | already | No response received. |

The above is submitted for perusal of Hon'ble NGT and the present Report may kindly be taken on record.


01/12/2023
(T B N Singh)

Place: New Delhi

Dated: 01.12.2023

Member Secretary, CGWA
टी.बी.एन. सिंग / T.B.N. SINGH
सदस्य सचिव / Member Secretary
केन्द्रीय नृनि सत प्राधिकरण / Central Ground Water Authority
जल, संकल्पन, नदी विकास एवं नगर संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
जल संचयन विभाग / Ministry of Jal Shakti
मानव सरकार / Government of India

Email

Central Ground Water Authority

Reply to Compliance of Hon'ble NGT Order dated 15.04.2021.....Installation of Appropriate mechanism of Artificial Recharge of Ground Water/RWH in Stadiums.

From : chinmay@bengalcricket.com

Mon, Nov 06, 2023 08:52 PM

Subject : Reply to Compliance of Hon'ble NGT Order dated 15.04.2021.....Installation of Appropriate mechanism of Artificial Recharge of Ground Water/RWH in Stadiums.

6 attachments

To : Central Ground Water Authority <cgwa@nic.in>**Cc :** snehasish ganguly <snehasish.ganguly@gmail.com>, ojha1@icloud.com, ratnesh singh10 <ratnesh.singh10@gmail.com>, cab@bengalcricket.com, hemang amin <hemang.amin@bccv.tv>, Groundwater Desk <gwdesk-mowr@nic.in>

Dear Sir,

Reference to your Letter File No CGWA-21/31/2020-CGWA-587 dated 01-11-2023.

We , The Cricket Association of Bengal have the following update and submission for your perusal and records.

We are Pleased to share that we have received the NOC for the Ground Water Extraction and the copies of the certificates are attached for your reference,

Further we have initiated the discussion with WAPCOS Limited (Water & Power Consultancy Services Limited) for working out feasibility of the STP/RWH Plant to support the water requirements of Eden Gardens. (Email Correspondence on next steps attached)

We are certain to look for all the possibilities to provision the same and the Discussions will resume with WAPCOS once we are done with the ongoing Cricket World Cup 2023.

We will keep you posted on the further developments on the same.

Thank you for supporting us while we intend to make the efforts in a similar direction and required.

Best Regards
Chinmay

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 - **0133251238700045.pdf**
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 - **0133251238700042.pdf**
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 - **Discussions with WAPCOS.pdf**
97 KB
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Chinmay Nayak <chinmay@bengalcricket.com>

Resuming Discussions on Rain Water Harvesting Structures Project at Eden Gardens

Chinmay Nayak <chinmay@bengalcricket.com>

Tue, Sep 12, 2023 at 4:06 PM

To: kolkata@wapcos.co.in, "mousumi.wapcos@gmail.com" <mousumi.wapcos@gmail.com>

Cc: snehasish.ganguly@gmail.com, ojha1@icloud.com, cab@bengalcricket.com, ratnesh singh <ratnesh.singh10@gmail.com>

Dear Mr Mukherjee & Ms Mousumi,

Please refer to our meeting at Eden Gardens Today at 3 PM.

As Discussed, we intend to become a more sustainable Unit in managing Water Resources.

Moving Forward i am summarising the next steps:

1. Preparation of the **General Layout Drawing** of the stadium by your Team for the Recce
2. Recce and **Feasibility Report in 30 Days** from the date of Recce
3. **Detailed Project report (DPR)** to be submitted in **another 30 Days**.

Mr Ratnesh Singh (8981264474) will be connecting with you to understand where all we could support you in the initial part.

Please Do share your Professional Fees for the initial Layout Preparation part before proceeding for the Recce.

Best Regards

Chinmay

[Quoted text hidden]



Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)

(Scan QR Code with QR Reader)

Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources

(Management, Control and Regulation) Act, 2005.]]

PERMIT NO. : P2305014000010201105TSE

1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary

(b) Name of the Industry/Infrastructure/Commercial Unit: Eden Gardens

(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable

(d) Location details of the Industry/Infrastructure/Commercial Unit:

District : Kolkata

Block : Kolkata

Mouza :

J.L.No. :

Plot No. : 00001/02011

Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14

Borough No. : BOROUGH - V

Holding No. : NA

(e) Communication Address:

Eden Gardens , Dr BC Roy Club House, Eden Gardens, Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of
the Application Form and
date of submission:

WB-Inf/01 , 0133251238700042 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138.2

(d) Assembly size (for tube well): 200 mm X 150 mm

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- (e) Approx Stainer length (for tube well): 25
- (f) Type of the pump to be used: Submersible(S)
- (g) H.P. of the pump: 12.5 HP
- (h) Operational device: Electrical
- (l) Rate of withdrawal (m³ /hr): 25
- (j) Maximum allowable running hours per day: 5
- (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata
Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | Eden Gardens | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

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issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | Eden Gardens | Mr. Naresh Prabhula Ojha | 11-08-2023 | Kolkata

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Signature Not Verified
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 13:42:37 IST

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Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)

(Scan QR Code with QR Reader)

Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P230501400000000005TSE

1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary

(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS

(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable

(d) Location details of the Industry/Infrastructure/Commercial Unit:

District : Kolkata

Block : Kolkata

Mouza :

J.L.No. :

Plot No. :

Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14

Borough No. : BOROUGH - V Holding No. :

(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of the Application Form and date of submission: WB-Inf/01 , 0133251238700043 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138

(d) Assembly size (for tube well): 200 mm X 150 mm

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- (e) Approx Stainer length (for tube well): 25
- (f) Type of the pump to be used: Submersible(S)
- (g) H.P. of the pump: 5 HP
- (h) Operational device: Electrical
- (l) Rate of withdrawal (m3 /hr): 12
- (j) Maximum allowable running hours per day: 5
- (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P230501400000000005TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

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issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CCLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CCLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CCLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³/hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CCLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P230501400000000005TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Corporation Level Ground Water Resources Development Authority Kolkata

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Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)

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Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P2305014000010201105TSE

1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary

(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS

(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable

(d) Location details of the Industry/Infrastructure/Commercial Unit:

District : Kolkata

Block : Kolkata

Mouza :

J.L.No. :

Plot No. : 00001/02011

Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14

Borough No. : BOROUGH - V Holding No. : NA

(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of
the Application Form and
date of submission:

WB-Inf/01 , 0133251238700045 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138.2

(d) Assembly size (for tube well): 200 mm X 150 mm

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- (e) Approx Stainer length (for tube well): 25
- (f) Type of the pump to be used: Submersible(S)
- (g) H.P. of the pump: 7.5 HP
- (h) Operational device: Electrical
- (l) Rate of withdrawal (m³ /hr): 18
- (j) Maximum allowable running hours per day: 5
- (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata
Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactory explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

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issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone-tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)

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Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P2305014000010201105TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : 00001/02011 Lat/Long : 22.56 N , 88.34 E
Subdivision/Corporation/Municipality/Urban Development Authority/
Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata
Assessee No. (for CLA only) : NA
Ward No. : 14 Borough No. : BOROUGH - V Holding No. : NA
(e) Communication Address: Eden Gardens , Dr BC Roy Club House, Eden Gardens, Kolkata 21
Kolkata, Pin 700021
(f) Book No. & Serial No. of the Application Form and date of submission: WB-Inf/01 , 0133251238700046 , 24-07-2023
(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

- (a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):
(b) Type of the well: Tube Well(T)
(c) Approx depth of the well (m): 228.6
(d) Assembly size (for tube well): 200 mm X 150 mm

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- (e) Approx Stainer length (for tube well): 25
- (f) Type of the pump to be used: Submersible(S)
- (g) H.P. of the pump: 7.5 HP
- (h) Operational device: Electrical
- (l) Rate of withdrawal (m³ /hr): 15
- (j) Maximum allowable running hours per day: 5
- (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata
Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactory explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

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issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCC/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)

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Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P23050140000100020105TSE

1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary

(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS

(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable

(d) Location details of the Industry/Infrastructure/Commercial Unit:

District : Kolkata

Block : Kolkata

Mouza :

J.L.No. :

Plot No. : 000010/00201

Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14

Borough No. : BOROUGH - V

Holding No. : NA

(e) Communication Address:

Eden Gardens , Dr BC Roy Club House, Eden Gardens, Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of
the Application Form and
date of submission:

WB-Inf/01 , 0133251238700047 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138.2

(d) Assembly size (for tube well): 200 mm X 150 mm

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- (e) Approx Stainer length (for tube well): 25
- (f) Type of the pump to be used: Submersible(S)
- (g) H.P. of the pump: 3 HP
- (h) Operational device: Electrical
- (l) Rate of withdrawal (m³ /hr): 8
- (j) Maximum allowable running hours per day: 5
- (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P23050140000100020105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactory explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

The authenticity of this document can be verified by accessing the URL: edistrict.wb.gov.in and then clicking on the 'Verification of Digitally Signed Document' link and keying in the Unique Number : 0133251238700047.

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³/hr. Depth and zone-tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P23050140000100020105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Signature Not Verified
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 15:59:14 IST

Corporation Level Ground Water Resources Development Authority Kolkata

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THE CRICKET ASSOCIATION OF BENGAL
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 163(4)/17/977/2023

Date : December 15, 2023

M/s POPULOUS DESIGN PRIVATE LIMITED
A-26 Block A,
Neeti Bagh New Delhi,
DELHI 110049, INDIA
+91 11 2652 5335

Re: Letter of Intent- relating to EOI Reference No. CAB/2023/Eden2026/001

Dear Ma'am/Sir,

Congratulations on being selected as the Principal Architect for the Proposed Redevelopment of the Eden Gardens, Kolkata ("The Project").

We are delighted to hereby issue our Letter of Intent for the aforementioned Project in your favour.

The key terms of the Project shall be as follows:

Project/Contract Name: Selection of Principal Architect for the proposed redevelopment of Eden Gardens Stadium, Kolkata.

Contract Value: Phase I - **INR 1,90,70,000+ GST**Phase II - **INR 25,000** per day +GST**Payment Terms:**

Phase 1 - Payment Schedule

| S. No | Stage | Percentage fee | Total Amount (in INR) |
|-------|--|----------------|-----------------------|
| 1 | Mobilization advance | 10% | 19,07,000 |
| 2 | Concept Masterplan and Masterplan Development and Documentation Stage (5 Weeks from Mobilization date) | 25% | 47,67,500 |
| 3 | Architectural Concept Design Stage (2 Weeks from Completion of Masterplan and Masterplan Development and Documentation Stage) | 25% | 47,67,500 |
| 4 | Architectural Schematic Design Stage (3 Weeks from Completion of Architectural Schematic Design Stage) | 25% | 47,67,500 |
| 5 | Upon recommendation of shortlisted contractor | 10% | 19,07,000 |
| 6 | Upon commencement of construction on site | 5% | 9,53,500 |
| | Total Fee | 100% | 1,90,70,000 |

THE CRICKET ASSOCIATION OF BENGAL

DR. B. C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Phase 2 – Payment Schedule

| Sl. No | Stage | Percentage fee | Total Amount |
|--------|--------------------|----------------|--------------------------------|
| 1 | Coordination Phase | Lumpsum Amount | INR 25,000 per person per day* |

*Airfare to be paid by CAB

*Hotel cost to be born by Populous

Scope of Work: This will be detailed in the Service Agreement and shall include the supply of architectural design of Eden Gardens Stadium including the provisions for installation of Rain Water Harvesting System and installation of Sewage Treatment Plant (STP) as outlined in the EOI document.

An interim report with tentative timeline of installation of Rain Water Harvesting System and Sewage Treatment Plant (indicating the time frame that was required for the aforesaid installations in other stadiums.)

Kindly provide the Team Deployment List and Project Calendar to us immediately. You shall commence the deployment of your team promptly, within 48 hours of the date of issuance of LOI.

Should you have any queries or require any further clarification, please do not hesitate to contact Mr. Chinmay Nayak at chinmay@bengalcricket.com or +91 7044071592.

We look forward to your commitment and dedication in order to create a successful collaboration in this significant Project.

This letter of intent, together with Conditions of Engagement being the detailed service agreement, shall govern the agreement and be treated as part of the entire contract. We make it explicitly clear that the letter of intent in itself should not be construed as a concluded contract.

This letter is being sent in duplicate. One copy may please be signed in token of your acceptance and returned to us.

Thanking You,
Yours Sincerely,



NARESH OJHA
Hony. Secretary

----- Forwarded message -----

From: **Chinmay Nayak** <chinmay@bengalcricket.com>

Date: Thu, 16 May, 2024, 18:21

Subject: Fwd: FW: NGT - Eden Garden Stadium

To: Amitava Mitra <amitra.sinhaco@gmail.com>, PS M <paritoshsinha.advocate@gmail.com>, manali bose <mbose7@gmail.com>

Cc: Snehasish Ganguly <snehasish.ganguly@gmail.com>, The Cricket Association of Bengal <cab@bengalcricket.com>, ratnesh singh <ratnesh.singh10@gmail.com>, Ojha1 <ojha1@icloud.com>

----- Forwarded message -----

From: **Gupta, Mayank** <mgupta29@deloitte.com>

Date: Thu, May 16, 2024 at 5:48 AM

Subject: FW: NGT - Eden Garden Stadium

To: Chinmay@bengalcricket.com <Chinmay@bengalcricket.com>

Cc: ojha1@icloud.com <ojha1@icloud.com>, Pandit, Nishant <npandit@deloitte.com>, Das, Arnab <adas3@deloitte.com>

Dear Sir,

In line with trailing mail, attached is the inputs shared by the Principal Architect on construction of Rain Water Harvesting and Sewage Treatment Plant.

Kindly find enclosed document for your information and perusal.

Regards,

Mayank Gupta

Assistant Manager | Risk Advisory

Deloitte Touche Tohmatsu India LLP

M: +91- 9557558114

E: mgupta29@deloitte.com | www.deloitte.com

Deloitte.

1512

From: Sparsh Jain <Sparsh.Jain@populous.com>
Sent: Thursday, May 16, 2024 6:11 PM
To: Gupta, Mayank <mgupta29@deloitte.com>; Pandit, Nishant <npandit@deloitte.com>; Das, Arnab <adas3@deloitte.com>
Cc: Pranav Kashyap <Pranav.Kashyap@populous.com>
Subject: [EXT] NGT - Eden Garden Stadium

Hi Team,

This is in line with our subsequent discussion on Sustainable development, and referenced to our LOI dated- 15.12.2023, we are enclosing our inputs on construction of Rain water harvesting and Sewage treatment plant.

This is for your further action and perusal.

Best,

Sparsh

Sparsh Jain

Architectural Graduate

Populous is proud to have been involved in 14 Summer and Winter Olympic and Paralympic Games since 1996.

POPULOUS

C-19/A Green Park Extension

New Delhi | 110049 | India

Main: +91 11 4585 7000 | Direct:

www.populous.com



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1513

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2 attachments

Deloitte. image001.png
2K

 **NGT_16052024.pdf**
825K

EDEN GARDENS STADIUM REDEVELOPMENT – OVERVIEW

The redevelopment of the Eden Gardens Stadium is a brownfield project aiming to transform it into a modern cricket stadium and multipurpose venue capable of accommodating both sporting and non-sporting events. The capacity of the stadium will be upgraded to approximately 83000* in a phase-wise development from August 2024.

Efficient infrastructure such as waste management systems (solid & sewage) and water management systems including rainwater harvesting mechanisms are necessary to support the modern sporting facilities to function smoothly throughout the year. Eden Gardens will be equipped with state-of-the-art Waste and Water-Management systems in line with not only the newly developed stadiums in India, but also benchmarked against other global stadiums. The following are provisions to seamlessly integrate supporting infrastructure into the proposed redevelopment.

1. Provision of distributed on-site sewage treatment plants of varying capacities as per usage to ensure smooth functioning on both match days and non-match days. Sewage Treatment Plant on site will enable to take on the load of match day and non-match day functioning, which can have drastically different footfalls.
2. A total STP capacity of up to 1* MLD may be installed (either as a single STP, or dual) – similar to Narendra Modi Stadium, Ahmedabad. The exact capacity shall be finalised upon obtaining detailed engineering inputs and commencement of construction in August 2024.
3. Sewage Treatment plant on site will also take up the treatment load of the existing stands that are to be retained and shall align with the phased development on campus.
4. The Sewage Treatment plant will ensure that water for all flushing and irrigation (including pitch) – shall be treated water.
5. Rainwater harvesting capacity of approximately 1* million litres that can be potentially stored in multiple tanks on site. The exact sizing and locations and capacity shall be finalised upon obtaining detailed engineering inputs and commencement of construction in August 2024.
6. Additional measures to incorporate wastewater treatment include grey water recycling for pitch irrigation.

* Capacities are indicative and will be finalised when construction commences in August 2024.

STRATEGIES FOR EFFICIENT USE OF WATER at EDEN GARDENS

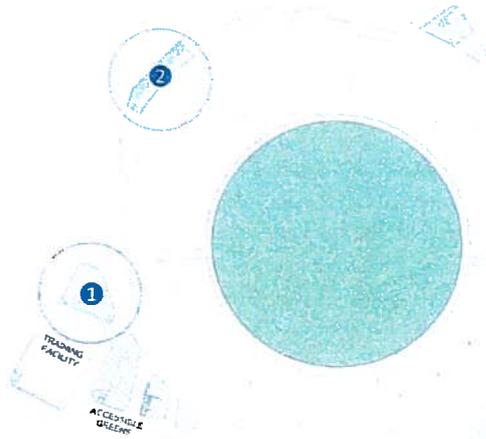
OUTDOOR CONSUMPTION

| | | | | |
|---|---|---|--|---|
|  |  |  |  |  |
| PERMANENT WATER METERING | PRESERVATION OF NATIVE TREES | RAINWATER HARVESTING | GREY WATER RECYCLING | PITCH IRRIGATION USING GREYWATER |

INDOOR CONSUMPTION

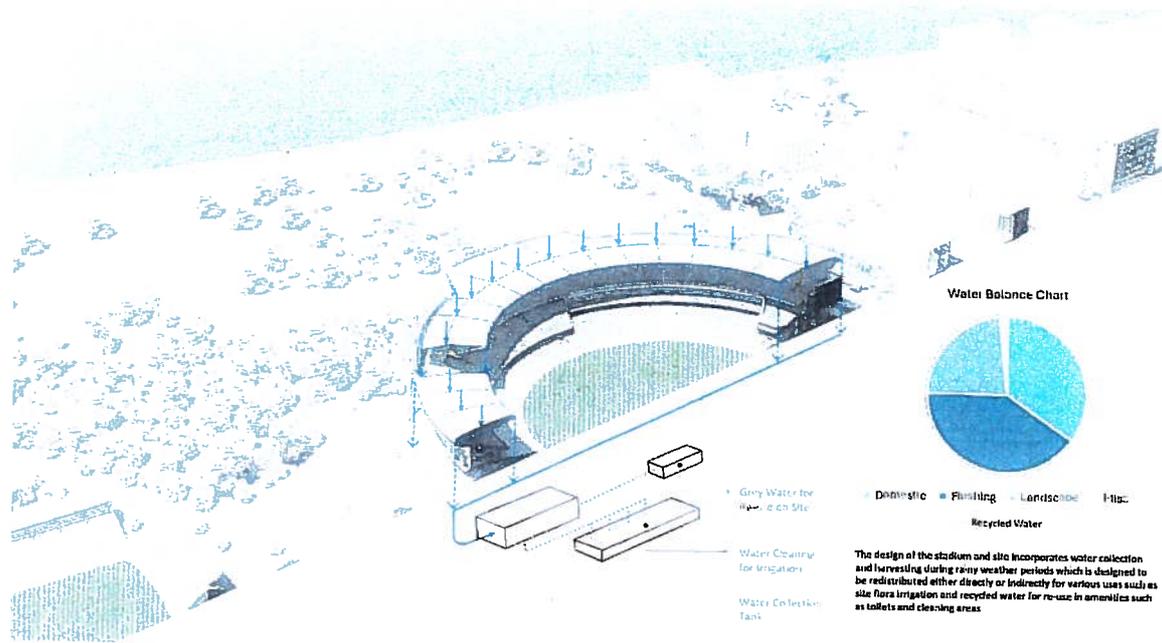
| | | | |
|--|--|---|--|
| PERMANENT WATER METERING | LOW FLOW TOILET FIXTURES | WATERLESS URINALS | EFFICIENT DESIGN OF DUCTS AND PIPING |
|  |  |  |  |

POTENTIAL LOCATION FOR STPS and RAIN-WATER HARVESTING TANKS

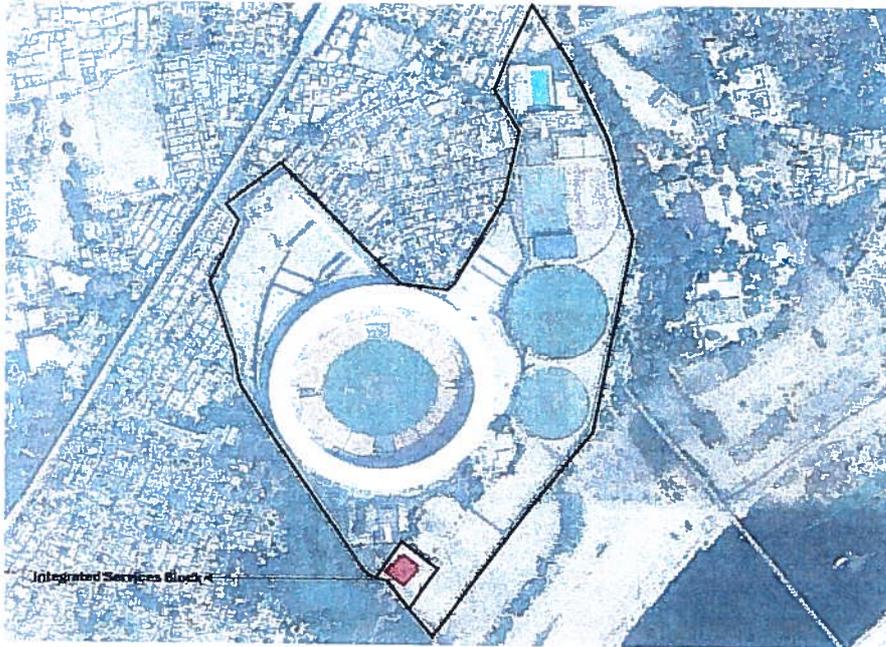


Proposed on-site locations in proximity to the building. STPs and the underground water tank will be distributed within these locations.

Water collection tanks will be located underground at the two spaces demarcated.



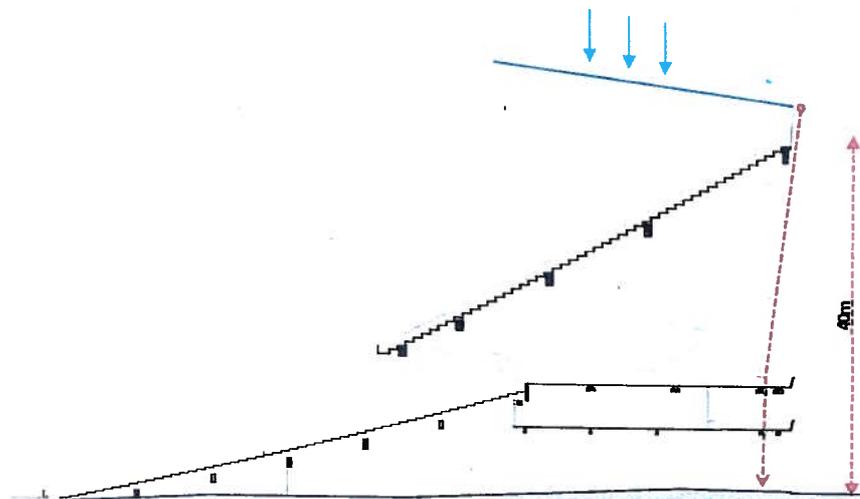
CASE STUDY OF NARENDRA MODI STADIUM



The Narendra Modi Stadium has been awarded the IGBC Green Building Gold Rating and is India's first green rated cricket stadium.

- The masterplan of the Stadium is designed keeping in mind the Stadium's massive capacity and waste and water management requirements. In line with these requirements, the stadium houses an integrated services block.
- The Modi Stadium also accommodates for an onsite STP of 1MLD capacity to treat and reuse 100% wastewater.
- Moreover, the Stadium also has a rainwater harvesting capacity of 32 Lakh Litres per day.

RAINWATER HARVESTING STRATEGY

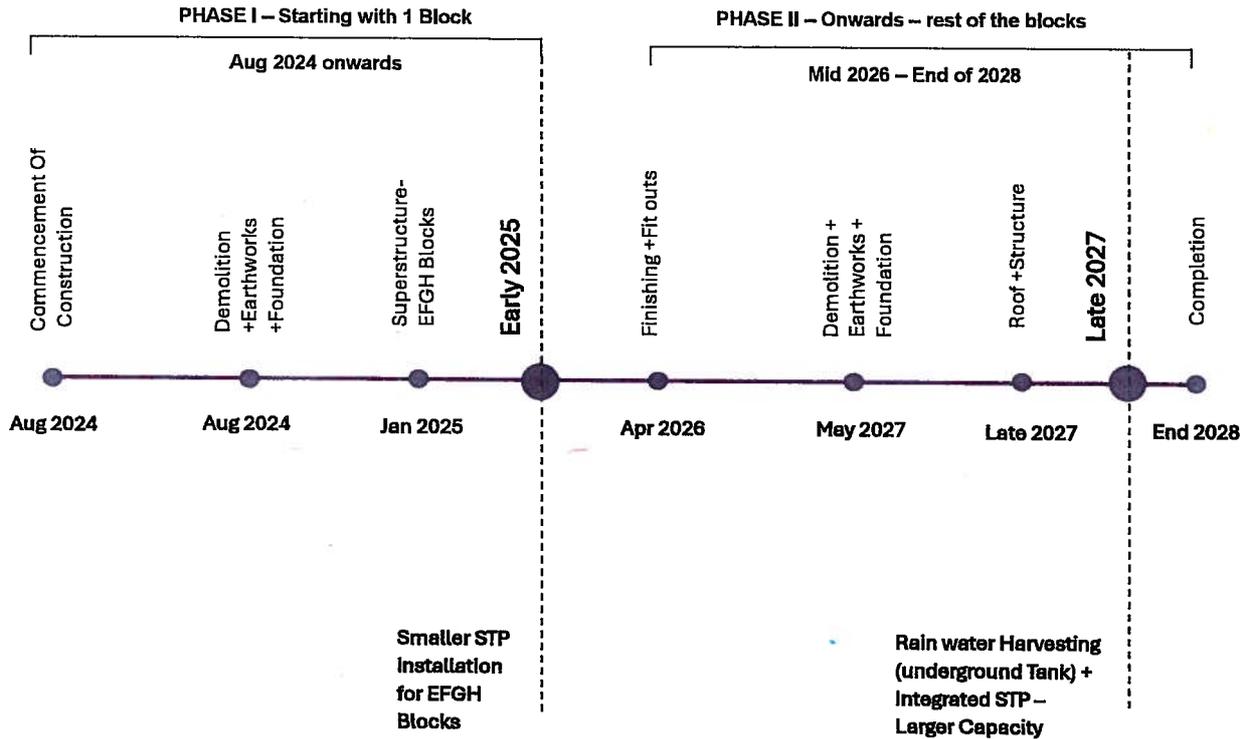


Proposed rainwater harvesting strategy for Eden Gardens Redevelopment.

A similar strategy was proposed by Populous in the Narendra Modi stadium where 72% of the roof catchment drained through limited number of Y-columns.

Owing to the site constraints, it is proposed to have similar and multiple perimeter rain water pipes from the new roof to bring rain water down to the ground along the new columns and store them in underground rain water tanks for effective collection and distribution. A similar strategy is proposed for the existing blocks as well, to ensure the entire roof surface can be used for rain water collection

Phasing Timeline





THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 46/11 | 2816 | 2024

April 15, 2024

Prof. Bhaskar Gupta
Vice - Chancellor
Jadavpur University
Jadavpur
KOLKATA.

Sub: Letter of Intent – Appointment of Environmental Expert

Dear Sir,

Kindly refer to our discussion had with you on Appointment of Prof. Tuhin Ghosh, PhD of School of Oceanographic Studies, Jadavpur University as Environmental Expert for The Cricket Association of Bengal.

We broad job descriptions are as below:

- 1) To monitor the implementation and effectiveness of STP and RWH at the Stadium;
- 2) To advise on proposed environmental improvements, projects as required from time to time ;
- 3) To guide and support on compliance of environmental laws;
- 4) To monitor and advise on the Association's environmental sustainability plans in future;
- 5) To advise on reduction of usage of ground water for maintenance of cricket grounds and stadium upkeep;
- 6) Any other related activities thereof;

With warmest regards,


Naresh Ojha
Hony. Secretary

Copy forwarded for information to:
Prof. Tuhin Ghosh, PhD
School of Oceanographic Studies
Jadavpur University, Kolkata

THE CRICKET ASSOCIATION OF BENGAL
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 46/12/2831/2024

April 25, 2024

Prof. Bhaskar Gupta

Vice - Chancellor

Jadavpur University

Jadavpur

KOLKATA.

Sub: Letter of Intent – Appointment of Environmental Expert

Dear Sir,

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- 5) To advise on reduction of usage of ground water for maintenance of cricket grounds and stadium upkeep;
- 6) Any other related activities thereof;

With warmest regards,



Naresh Ojha

Hony. Secretary

Copy forwarded for information to:

Prof. Tuhin Ghosh, PhD

School of Oceanographic Studies

Jadavpur University, Kolkata

----- Forwarded message -----

From: **Tuhin Ghosh** <tuhin_ghosh@yahoo.com>

Date: Tue, May 21, 2024 at 2:21 AM

Subject: Re: Letter of Intent to Appoint Environmental Specialist

To: vc@jadavpuruniversity.in <vc@jadavpuruniversity.in>, Chinmay Nayak <chinmay@bengalcricket.com>

Cc: Snehasish Ganguly <snehasish.ganguly@gmail.com>, Ojha1 <ojha1@icloud.com>, The Cricket Association of Bengal <cab@bengalcricket.com>

Dear Capt. Nayak,
Thanks for your kind communication. In reference to your letter I am happy to accept the proposed assignment as '*Environmental Expert*' for the Cricket Association of Bengal.

Regards,

Prof. Tuhin Ghosh

Director

School of Oceanographic Studies

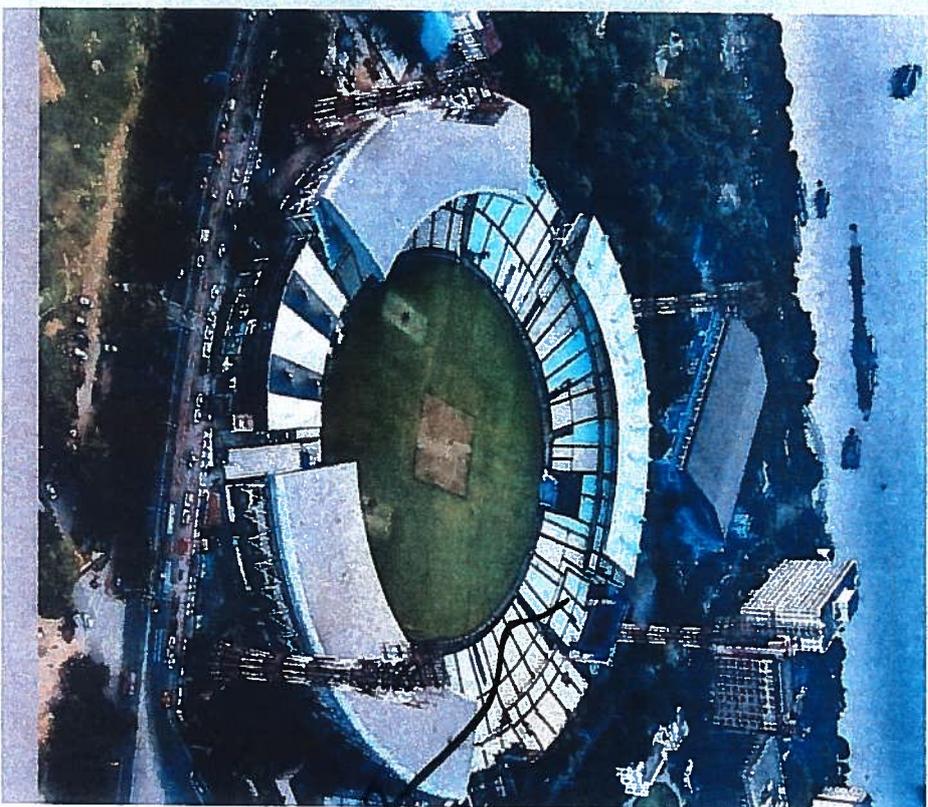
Jadavpur University

Kolkata 700 032

INDIA

Mobile: +91 9831209114

E-mail: tuhin.ghosh@jadavpuruniversity.in



Save Water and Environmental Awareness Program

THE CRICKET ASSOCIATION OF BENGAL,
EDEN GARDENS

Agenda

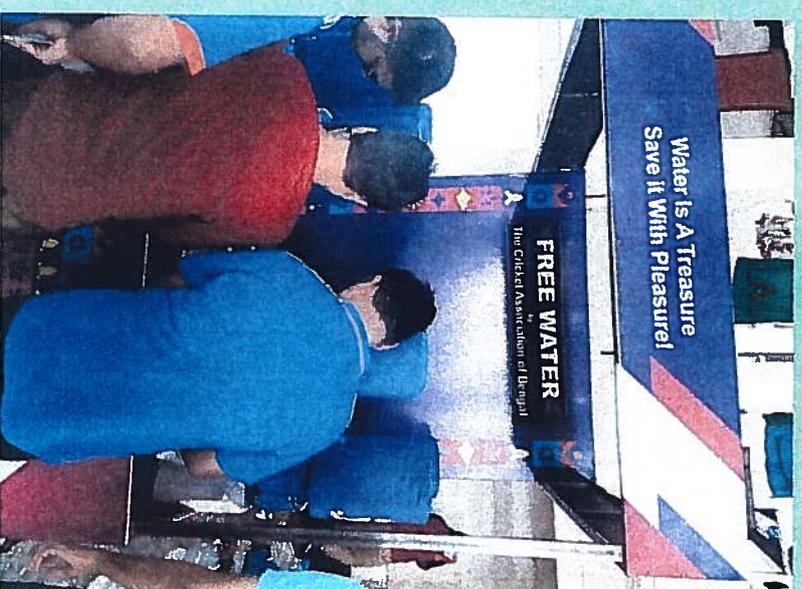
The awareness is done to increase sustainability in and around the stadium.



Save Water Program – Cricket World Cup 2023



The Cricket Association of Bengal, Eden Gardens



Save Water Program - Cricket World Cup 2023

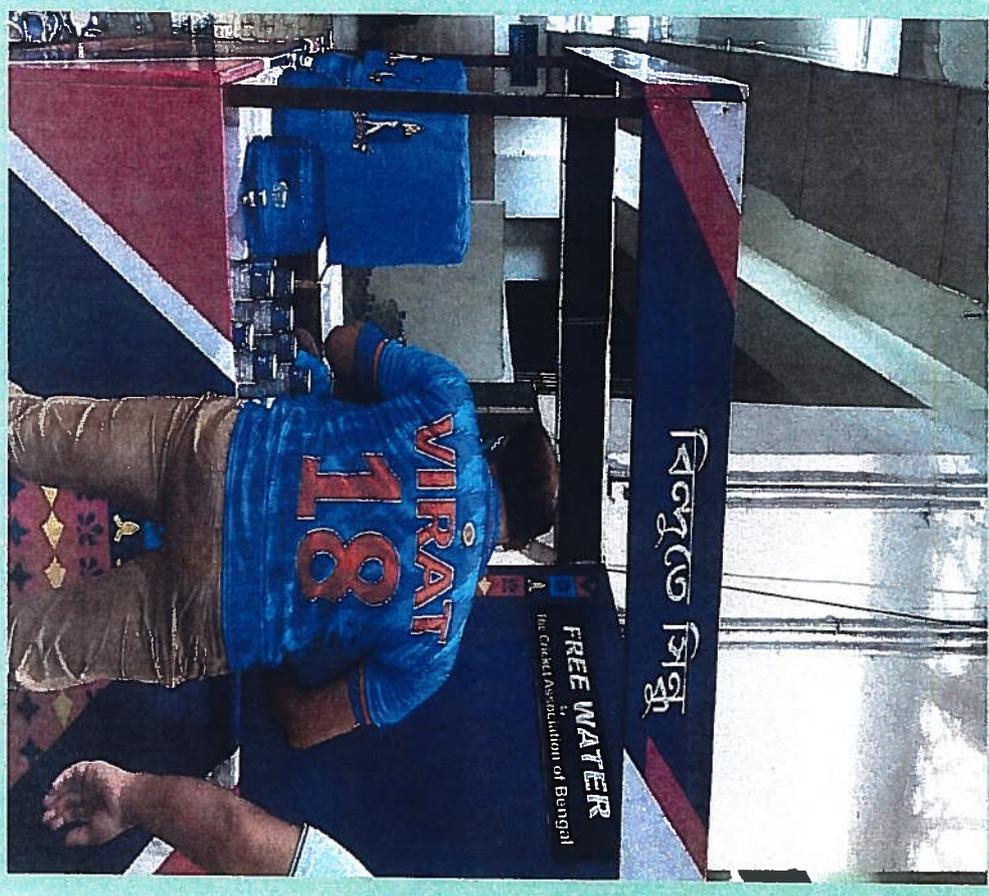


The Cricket Association of Bengal, Eden Gardens

Save Water Program - Cricket World Cup 2023



The Cricket Association of Bengal, Eden Gardens



Save Water Program - Cricket World Cup 2023

Environmental Awareness Program – TATA IPL 2024





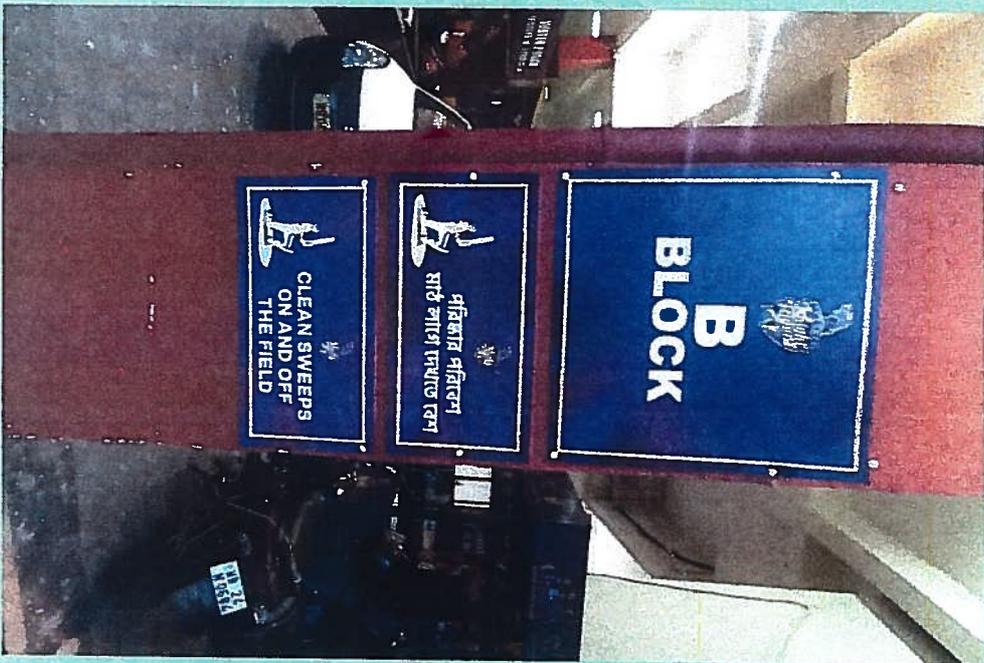
The Cricket Association of Bengal | Eden Gardens

Environmental Awareness Program - TATA IPL 2024





The Cricket Association of Bengal Eden Gardens



Environmental Awareness Program - TATA IPL 2024

Thank you

The Cricket Association of Bengal, Eden Gardens



THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref No. 164/1/164/2023

Date October 12, 2023

To
Lt Gen Rana Pratap Kalita, UYSM, AVSM, SM, VSM
GOC-in-C, Eastern Command
Eastern Command
KOLKATA

Dear Sir

Sub - Proposed redevelopment of Eden Gardens stadium, Kolkata

I would like to thank you for your valuable time on 07th October 2023. The Association is delighted to have your support in its endeavor to redevelop the Eden Gardens stadium into a new and modern cricket facility.

The Eden Gardens is an iconic cricketing venue, and our Association is committed to maintaining its pre-eminent position for all times to come. Considering this and following the outcome of our last meeting, below is a snapshot of what the proposed Eden Gardens stadium may look like.

- * An architectural marvel - Stadiums around the world are a show piece of architectural creativity. The proposed re-developed Eden Gardens is envisioned to be a piece of architectural marvel, something which will truly redefine the skylines of Kolkata.
- * Considerable increase in seating capacity - The current capacity of the stadium is 67585 seats. The proposed re-developed Eden Gardens is expected to have more than 90000 seats.
- * A cricket stadium which the nation can be proud of - In line with the best global practice, the Association is looking at re-building Eden Gardens stadium into a world class sporting and fan engagement facility.
- * Superior fan experience - Fans are central to all sporting activities. The proposed re-developed Eden Gardens is expected to take the fan experience to a whole new level.

India will be hosting the ICC Men's T20 World Cup in February 2026 and Eden Gardens is expected to host some of the biggest games of this event. These global events are a showcase of our country's rich cricketing culture and its continuous process. Billions of people around the world witness and follow these sporting events and it presents us with an opportunity to put our best foot forward to develop infrastructure which will support the growth of the game for decades to come. Our Association is keen and fully prepared to re-develop the Eden Gardens stadium into a world class facility before this the 2026 event and we are happy to share with you that the initial planning work has already started.

The Association has initiated the process of identifying a globally reputed architect firm who will design the new and modern Eden Gardens stadium. We are expecting to have the architect firm onboard by the middle of November 2023. It is expected that the architectural design work for the stadium will be completed by January 2024 and following this, we are expecting to start the construction work at site by March 2024, subject to all necessary approvals from the concerned authorities. The estimated time to complete the construction work is approximately 18 months.

Web : www.cricketassociationofbengal.com
 E-Mail : cab@bengalcricket.com



FAX NO 2248-7555
 PHONE 2248-0411
 2248-2447

THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Sir, your office is a critical stakeholder in realizing our mutual vision of having a new and modern cricketing facility. Through this letter, we request you to consider providing our Association with an in principal approval to move ahead with the planning process for the re-development of the proposed new Eden Gardens stadium. We would like to assure you that the Association will keep your office duly informed of all such progress and development that is made regarding this matter. Further the Association will submit all necessary plans and drawings of the proposed new Eden Gardens stadium to your office for necessary feedback and approval.

We envisage the re-development of Eden Gardens stadium as a collaborative initiative between our organizations and our Association is fully committed to this.

We will be happy to address any questions/queries that you may have.

Kind regards

For The Cricket Association of Bengal

Nh
 NARESH OJHA
 Hony. Secretary

CC : Col Land

*Delivered to
 Col. Anand
 on 13/11/23*



Handwritten signature and date: 13/11/23

1533

Sent with copy of
Eden Gardens Redevelopment
on 27/03/24

b www.cricketassociationofbengal.com
/mail cab@bengalcricket.com

Copy sent to
Col. Lord.

22-1-755
PHONE 22-1-111
2245-24-7

THE CRICKET ASSOCIATION OF BENGAL

DR. B. C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref No. 164/5/2279/2024

Date: March 11, 2024

To,
Lt. Gen. Ram Chander Tiwari, UYSM, AVSM, SM
GOC-in-C, Eastern Command
Eastern Command
Kolkata

Dear Sir,

Sub: Request for Principal Approvals & NOC on Proposed Redevelopment of Eden Gardens Stadium, Kolkata.

Ref: 1. CAB letter: L- 164/1/144/2023 dated- 12/October/2023 w.r.t Proposed Redevelopment of Eden Garden Stadium.

This is in reference to letter L-164/1/144/2023 dated- 12.10.2023 wherein lessee (herein refer as Cricket Association of Bengal) has outlined the interest for the proposed redevelopment of Eden Garden Stadium, Kolkata to the lessor (herein refer as The President of India). This is to request for the statutory approvals on the afore-mentioned redevelopment of Eden Garden project.

We are particularly mindful of the impending ICC Men's T20 World Cup scheduled for mid-February 2026, during which Eden Garden is poised to host several marquee matches. As a cornerstone of Indian cricketing heritage, Eden Garden has a pivotal role to play in showcasing the country's cricket culture on a global stage. Therefore, timely completion of the redevelopment project is crucial to ensuring that the stadium is fully prepared to host such prestigious events.

It is our sincere intention to adhere to all relevant contractual agreements and statutory requirements throughout the redevelopment process. In accordance with clauses 6 and 7 of the Lease agreement, we are committed to refurbishing the existing structure of the stadium while incorporating modern design elements to meet contemporary standards. We assure you that any structural modifications will be undertaken with utmost care to ensure the stability and integrity of the stadium.

THE CRICKET ASSOCIATION OF BENGAL

DR B C ROY CLUB HOUSE EDEN GARDENS KOLKATA-700021

Pg: 2

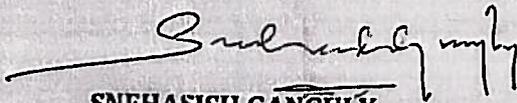
We are pleased to inform you that significant progress has been made in the planning phase of the project. We have engaged renowned global architectural firm to spearhead the design process, with the final architectural plans expected to be ready by the end of March 2024. Subsequently, we plan to commence the execution work around June 2024, immediately following the conclusion of the IPL season. We have set an ambitious yet achievable deadline of approximately 24 months for the completion of the project.

In light of the above, we kindly request your esteemed office to grant us the principal approval and issue the necessary No Objection Certificate (NOC) for the entire duration of the project, up to 24 months. This approval is essential for facilitating the smooth planning and execution of the redevelopment works at Eden Garden Stadium.

We pledge to keep your office duly informed and updated on all developments and progress pertaining to the project. Additionally, we will promptly submit any further plans and architectural drawings as required in the forthcoming weeks.

Your approval and endorsement of this project will not only elevate the stature of the stadium but also contribute significantly to the advancement of Indian cricket. We eagerly await your favorable response and look forward to a continued partnership in achieving our shared goals.

Kind regards,



SNEHASISH GANGULY
PRESIDENT

No- 7786209A

Rank NK

Name - N. Kumar

Unit ECPL

Photo- 8082516103

N. Kumar

27/08/24

Copy forwarded for information to:

Colonel Land

HQ Eastern Command, Fort William

Kolkata

- alongwith copy of Proposed Redevelopment of Eden Gardens Stadium.

THE CRICKET ASSOCIATION OF BENGAL
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/12/2667/2024

23rd April 2024

To,
Mr. P.K. Singh, IDES
Defence Estates Officer,
Kolkata Circle
Govt. of India, Ministry of Defence,
AC-4, 4/1 Belvedere Road
Kolkata - 700027

Sub: Renewal of Lease & Regularisation of Additional Construction from LMA of Eden Gardens, Kolkata

Dear sir,

With reference to your letter no. O-33/13/CAB/VOL-XVIII/42 dated 8th April 2024, please find attached all the correspondences done earlier on the subject from time to time with your good office & LMA.

We are pleased to share all the relevant documents once again for your perusal and update of records.

The attached documents are as per Annexure – A.

You are requested to confirm the regularisation of the concerned structures under discussion and support us expediting the lease renewal process.

We will be pleased to host you for a meeting at the iconic Eden Gardens for clarifications, if any on the subject.

With Best Regards


Naresh Ojha
Hony. Secretary

Cc: The Col. Land (HQ Bengal Area)
246, A.J.C. Bose Road
Allpore, KOLKATA – 700 027.



THE CRICKET ASSOCIATION OF BENGAL
DR. B. C. ROY CLUBHOUSE EDEN GARDENS, KOLKATA-700021

Ref No.164/15/2801/2024

May 10, 2024

Mr. P. K. Singh, IDES
Defence Estates Officer, Kolkata Circle
Govt. of India, Ministry of Defence
AC - 4, 4/1, Belvedere Road
KOLKATA - 700 027.

The Col. Land
246, AJC Bose Road
Alipore, Kolkata

Sub: Renewal of Lease & Regularization of Addl. Construction of Eden Gardens

Dear Sir,

Please refer to our earlier letter no.164/12/2667/2024 dated 23rd April, 2024 enclosing therewith all the correspondences made with your good office on the subject matter.

We sincerely hope that the papers submitted were up to your satisfaction regarding regularization of the additional structures. We have complied to all that was needed at your end. It is our humble request to kindly expedite the renewal process of the Lease Agreement so that we can begin the renovation and redevelopment work of the stadium immediately after the completion of IPL.

Looking forward to your kind cooperation in this regard keeping in mind our long standing relationship.

With regards,



Naresh Ojha
Hony. Secretary



